FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF **LIMESWOOD DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of The Corporate Debtor	Limeswood Developers Private Limited
2	Date of Incorporation of Corporate Debtor	06/01/2015
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies (ROC), Chandigarh.
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U70109CH2015PTC035356
5	Address of The Registered Office And Principal Office (If Any) of Corporate Debtor	SCO-59, Top Floor, Sector-32C, Chandigarh - 160017
6	Insolvency Commencement Date in respect of Corporate Debtor	08-06-2023 (Order received on 09/06/2023)
7	Estimated Date Of Closure of Insolvency Resolution Process	04-12-2023
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bhim Sain Goyal IBBI/IPA-002/IP-N00726/2018-2019/12216
9	Address And E-Mail of The Interim Resolution Professional, as Registered with the Board	109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091 bsgoyal1@gmail.com
10	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, if different from those given at S.No.9.	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 cirplimeswood@gmail.com
11	Last Date For Submission of Claims	22-06-2023

12	Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a Class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of the **Limeswood Developers Private Limited** vide order dated 08.06.2023, in CP No.(IB) 190/Chd/Chd/2021 dated 10.08.2022 and communicated on 09.06.2023.

The creditors of Limeswood Developers Private Limited are hereby called upon to submit their claims with proof on or before 24.08.2022 to the interim resolution professional at the address mentioned against entry No. 10 only.

The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B- for claims by Operational Creditors (except Workmen and employees),
Form C- for Claims by Financial Creditors,
Form D- for Claims by a workman and employee,
Form E- for Claims by authorized Representative of workmen and employees,
Form-F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Bhim Sain Goyal Regn. No. IBBI/IPA-002/IP-N00726/2018-19/12216 Insolvency Professional

Date: 10.06.2023
Place: New Delhi

(Bhim Sain Goyal)
Interim Resolution Professional
Regn. No. IBBI/IPA002/IPN000726/2018-19/12216

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVA SHAKTI GRAINS (INDIA) PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Shiva Shakti Grains (India) Private Limited on 08-06-2023.**

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Shiva Shakti Grains (India) Private Limited**
2.	Date of incorporation of corporate debtor	17-02-2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U15490PB2010PTC033617**
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Sidhwan Kalanaur Road, Gurdaspur, Punjab- 143521
6.	Insolvency commencement date in respect of corporate debtor	08-06-2023
7.	Estimated date of closure of insolvency resolution process	04-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dewan Asparan Nabi IBBI/IPA-002/IP-N00962/2020-2021/13135
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 167, First Floor, Sunny Basant, Mohali Royal Residency, Sector-117, Airport Road, TDI Club, Sahibzada Ajit Singh Nagar, Punjab- 160055 Email: danaasparan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigah-160101 cirpshivashakti@gmail.com Mobile: 9875921492
11.	Last date for submission of claims	22-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

The creditors of **M/s Shiva Shakti Grains (India) Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 22-06-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Dewan Asparan Nabi
Interim Resolution Professional
In the matter of Shiva Shakti Grains (India) Private Limited
(IBBI/IPA-002/IP-N00962/2020-2021/13135)
Email: danaasparan@yahoo.com

Date: 10.06.2023
Place: Mohali

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF **LIMESWOOD DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of The Corporate Debtor	Limeswood Developers Private Limited
2	Date of Incorporation of Corporate Debtor	06/01/2015
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies (ROC), Chandigarh.
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U70109CH2015PTC035356
5	Address of The Registered Office And Principal Office (If Any) of Corporate Debtor	SCO-59, Top Floor, Sector-32C, Chandigarh - 160017
6	Insolvency Commencement Date in respect of Corporate Debtor	08-06-2023 (Order received on 09/06/2023)
7	Estimated Date Of Closure of Insolvency Resolution Process	04-12-2023
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bhim Sain Goyal IBBI/IPA-002/IP-N00726/2018-2019/12216
9	Address And E-Mail of The Interim Resolution Professional, as Registered with the Board	109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091, bsgoyal1@gmail.com
10	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, if different from those given at S.No.9.	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 cirplimeswood@gmail.com
11	Last Date For Submission of Claims	22-06-2023
12	Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a Class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of the **Limeswood Developers Private Limited** vide order dated 08.06.2023, in CP No.(IB) 190/Chd/Chd/2021 dated 10.08.2022 and communicated on 09.06.2023.

The creditors of Limeswood Developers Private Limited are hereby called upon to submit their claims with proof on or before 24.08.2022 to the interim resolution professional at the address mentioned against entry No. 10 only.

The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B- for claims by Operational Creditors (except Workmen and employees),
Form C- for Claims by Financial Creditors,
Form D- for Claims by a workman and employee,
Form E- for Claims by authorized Representative of workmen and employees,
Form-F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

(Bhim Sain Goyal)
Interim Resolution Professional
Regn. No. IBBI/IPA002/IPN000726/2018-19/12216

Date: 10.06.2023
Place: New Delhi

E-Auction Notice

बैंक ऑफ़ बड़ौदा
Bank of Baroda

Sale notice for immovable properties "APPENDIX- IV-A [See proviso to Rule 6(2) & 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso of Rule 6(2) & Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of **Bank of Baroda,** Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Assets/s/Dues/Reserve Price/E-Auction date & time, EMD and Bid increase Amount are mentioned below:

Date of Auction: 27.06.2023 between 02:00 PM to 06:00 PM
Property inspection Date & Time: 11.06.2023 to 26.06.2023 between 10:00 AM to 04:00 PM

Sl.	Name & Address of the borrower/Guarantors	Description of the Immovable Property with known encumbrances, if any	Total Dues	Reserve Price/EMD/ Bid increase Amount	Status of Possession (Symbolic/ Physical)
Branch: Company Bagh, 5, Company Bagh, Dewa Road, Barabanki-225001, Mob: 8090004127					
1.	**Borrower: M/s Yash Enterprises through its Prop. Mr. Raj Kumar Jaiswal (Deceased) Through its Legal Heirs: (1) Mrs. Shalini Jaiswal, (2) Mr. Yash Raj Jaiswal, (3) Mr. Veer Raj Jaiswal (Minor)** by Mother & Natural Guardian Mrs. Shalini Jaiswal, All R/o 130 Naalapar North, Fatehpur, Barabanki-225305 **Guarantor: Mrs. Ruchi Gupta D/o Mr. Hari Prashad Gupta** R/o Kasba Banki Greedganj (Bada), Tehsil Nawabganj, Barabanki-225001	All that part and parcel of Constructed residential House at Khasra no. 2876 min situated at Mohalla Greed Ganj (Bara) Barabanki. **Total Area: 62.709 Sq.Mtr. Owner: Late Mr. Raj Kumar Jaiswal & Mrs. Ruchi Gupta. Bounded By: East:** Plot of Govind Saran; **West:** Plot of Vishuwa Nath Jaiswal; **North:** Wizdom Way School; **South:** Road Interlocking.	**Rs. 48,33,906.09 +** intt. w.e.f. 01.11.2019 and other charges (minus amount if any paid after the demand notice or possession notice)	**Rs. 19,84,000/- (RP)** **Rs. 1,98,400/- (EMD)** **Rs. 10,000/- (Bid Increase Amount)**	Physical

For detailed terms and conditions of the sale, please refer to the link provided in Bank of Baroda secured website i.e. **www.bankofbaroda.in/ e-auction.htm & https://ibapi.in.** Also, prospective bidders may contact the above branches.

SCAN HERE

Date: 11.06.2023; Place Lucknow
Authorised officer, Bank of Baroda

TATA CAPITAL HOUSING FINANCE LTD
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited.,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited,** for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHF 0347000 1000843 27 & 1049724 8 & TCHHF 0347000 1000703 75	Mrs. Kalpana Pandey W/o Mr. Shyam Kishore Pandey (as Borrower) and Mr. Shyam Kishore Panday S/o Mr. Ramdev Pandey (as Co Borrower)	Rs. 47,46,532/- (Rupees Forty Seven Lakh Forty Six Thousand Five Hundred Thirty Two Only) is due and payable by you under Loan Account No. TCHHF0347000100084327 and an amount of Rs. 12,62,654 /- (Rupees Twelve Lakh Sixty Two Thousand Six Hundred Fifty Four Only) is due and payable by you under Loan Account No. 10497248 and an amount of Rs. 6,33,995/- (Rupees Six Lakh Thirty Three Thousand Nine Hundred Ninety Five Only) is due and payable by you under Loan Account No. TCHHF0347000100070375 i.e. totaling to Rs. 66,43,181/- (Rupees Sixty Six Lakh Forty Three Thousand One Hundred Eighty One Only)	07-06-2023

Description of Secured Assets/Immovable Properties: All piece & parcels of Residential Plot bearing No. 32, Admeasuring 1540 Sq. Ft. or 143.12 Sq. Mtrs., Comprised in Khasra No 24 & 25, Situated in village Nizampur Malhuar, Pargana & Tehsil & District Lucknow (Uttar Pradesh), with all common amenities mentioned in Sale Deed, with all common amenities mentioned in Sale Deed. Boundaries: - East – Plot of Others, West – Road 18 Ft. wide, North – Plot no 31, South – Plot no 33

Date: - 11/06/2023
Place: - Uttar Pradesh
Sd/- Authorised Officer
For Tata Capital Housing Finance Limited

---

bajaj SUGAR **bajaj GROUP**

Bajaj Hindusthan Sugar Limited

Corporate Identity No.L15420UP1931PLC065243
Regd. Office: Golagokarannath, Lakhimpur-Kheri, District Kheri, Uttar Pradesh- 262802
Tel.:+91-5876-233754/5/7/8, 233403, Fax:+91-5876-233401,
Website:www.bajajhindusthan.com / Email: investor.complaints@bajajhindusthan.com

NOTICE OF 91ST ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

The NOTICE is hereby given that:

1. The 91st Annual General Meeting (AGM) of the Company will be held at the Registered Office, at Conference Hall, General Office, Bajaj Hindusthan Sugar Limited, Golagokarannath, Lakhimpur-Kheri, District Kheri, Uttar Pradesh-262 802 on Tuesday, July 04, 2023 at 11.00 a.m. to transact the Ordinary and Special Businesses, as set out in the Notice of AGM dated May 29, 2023.
   A member entitled to attend and vote at the Annual General Meeting ("meeting") is entitled to appoint a proxy to attend and vote on a poll instead of himself/herself and the proxy need not be a member of the Company. The instrument appointing the proxy, in order to be effective, shall be deposited at the Registered Office of the Company not less than forty-eight hours before the commencement of the meeting. A person can act as proxy on behalf of members not exceeding fifty (50) and holding in the aggregate not more than ten percent of the total share capital of the Company. A member, holding more than ten percent of the total share capital of the Company carrying voting rights, may appoint a single person as proxy and such person shall not act as proxy for any other person or shareholder.
   The documents referred to in the AGM Notice will be available for inspection by the members at the Registered Office of the Company on all working days, except Saturdays, between 11.00 a.m. and 1.00 p.m. up to the date of the AGM.
2. Electronic copies of the Notice of AGM and Annual Report for the financial year 2022-23 have been sent to all the members whose email IDs are registered with the Company/Depository Participants. The same is also available on the Company's website www.bajajhindusthan.com. Physical copies of Notice of AGM and Annual Report for the financial year 2022-23 have also been sent to all other members, who have not registered email IDs with the Depository's, at their registered address in the permitted mode. The dispatch of said Notice of AGM and 91st Annual Report has been completed on Saturday, June 10, 2023.
3. Members holding shares either in physical form or in dematerialised form, as on the cut-off date of June 27, 2023, may cast their vote electronically on the Ordinary and Special Businesses as set out in the Notice of AGM through electronic voting system of National Securities Depository Limited (NSDL) from a place other than venue of AGM ('remote e-voting').
   All the members are informed that:
   i. The Ordinary and Special Businesses as set out in the Notice of AGM may be transacted through voting by electronic means;
   ii. The remote e-voting shall commence on **July 01, 2023 at 9.00 a.m.**;
   iii. The remote e-voting shall end on **July 03, 2023 at 5.00 p.m.**;
   iv. The cut-off date for determining the eligibility to vote by electronic means or at the AGM is **June 27, 2023**;
   v. Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as of cut-off date i.e. June 27, 2023, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or investor.complaints@bajajhindusthan.com. However, if a person is already registered with NSDL for e-voting, then existing user ID and password can be used for casting vote;
   vi. Members may note that: a) the remote e-voting module shall be disabled by NSDL after aforesaid date and time for voting and once the vote on resolutions is cast by the member, the member shall not be allowed to change it subsequently; b) the facility for voting through ballot paper shall be made available at the AGM; c) the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again; and d) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM through ballot paper;
   vii. In terms of SEBI circular dated December 9, 2020 on e-Voting facility provided by Listed Companies, Individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. In this regard, the Members are requested to refer the AGM Notice for detailed procedure for remote e-voting and instructions for enable e-voting to all the demat account holders, by way of a single login credential, through their demat accounts/websites of depositories/ depository participants.
   viii. The Notice of AGM is available on the Company's website www.bajajhindusthan.com and also on the NSDL's website www.evotingindia.com and
   ix. In case of queries, members may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for shareholders at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to evoting@nsdl.co.in. Members may also write to the Company Secretary at the email ID investor.complaints@bajajhindusthan.com or the Registered Office address.
4. NOTICE is also given under Section 91 of the Companies Act, 2013 that the Register of Members and Transfer Books of the Company will remain closed from **Wednesday, June 28, 2023** to **Tuesday, July 04, 2023 (both days inclusive)** for the purpose of 91st Annual General Meeting of the Company.

For Bajaj Hindusthan Sugar Limited
Sd/-
Kausik Adhikari
Company Secretary & Compliance Officer
(Membership No. ACS 18556)

Place : Mumbai
Date : June 10, 2023

यूनियन बैंक Union Bank of India

Regional Office : SCO 64-65, Bank Square, Sector 17-B, Chandigarh, Telephone No. 0172-2779226

E-AUCTION SALE NOTICE

APPENDIX- IV-A [See proviso to rule 8 (6)] Sale notice for sale of immovable properties

Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular by the Authorized Officer, that the under mentioned property mortgaged to Union Bank of India, taken possession under the provision of Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, will be sold by E-Auction as mentioned below for recovery of under mentioned dues and further interest, charges and costs etc, as detailed below.

The property is being sold on **"AS IS WHERE IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"** as such sale is without any kind of warranties and indemnities.

The under mentioned property/ies will be sold by "Online E-Auction through website www.mstcecommerce.com, on 27.06.2023 from 11.00 AM to 04.00 PM.

***Minimum bid incremental value for each bid is Rs. 10,000/- or in multiple thereof.,**
***Any encumbrances over the property/ies is not known to the Bank/Secured Creditor.**

Sr. No.	Name of the Branch & Account	Name of the Borrower/Mortgagor and Guarantor	Demand Notice Date & Amount Claimed	Reserve Price / EMD
1.	B/O Nicholson Road, Sadar Bazar, Ambala Cantt, Tel. No. 0171-2641943 / Sh Atul Kumar	**Sh. Atul Kumar** S/o Mr. Om Parkash House No. 4/11, Dayal Bagh, Near Hanuman Mandir, Ambala Cantt. – 133001. **Mrs. Pushpa** W/o Mr. Om Parkash, House No. 4/11, Dayal Bagh, Near Hanuman Mandir, Ambala Cantt. 133001. **Mrs. Reena Rajput** W/o Mr. Atul Kumar **(Guarantor)** House No. 4/11, Dayal Bagh Near Hanuman Mandir, Ambala Cantt.– 133001.	**05.09.2018** **Rs. 9,33,557.01** (Rupees Nine Lakh Thirty Three Thousand Five Hundred Fifty Seven and Paisa One Only) as on 05.09.2018	**Rs. 37,00,000/-** / **Rs. 3,70,000/-**
	Details of the Property/ies to be sold	**PROPERTY-** Residential House No. 4/11, bearing part of Khasra No. 41/24, 23/2, Situated at Dayal Bagh, Near Hanuman Mandir, Ambala Cantt,. 133001 . Bounded as under : **North** : House No. 3/11 of Sh. Virender Kumar, **South** : House No. 5/11 of Sh, Mool Chand Rajput, **East** : Property of others, **West** : Road. **(Type of Possession : Symbolic Possession).**		
2.	B/O Naraingarh Tel. No. 94679-65787 / M/s Narinder Rice Sheller	**Borrower : 1. M/s Narinder Rice Sheller, Prop. Narinder Singh,** Village Sultanpur, PO : Manka Manki, Tehsil Jagadhari, Distt. Jagadhari. **2. Surjit Singh** S/o Sant Ram (Gaurantor) Village Sultanpur, PO : Mustafabad, Tehsil Jagadhari, Distt : Jagadhari.	**07.12.2015** **Rs. 12,60,000/-** (Rupees Twelve Lakh Sixty Thousand only) as on 23.12.2016 and further interest thereon at contractual rate & Cost from 24.12.2016.	**Rs. 11,50,000/-** / **Rs. 1,15,000/-**
	Details of the Property to be sold	HB No. 445, Khewat 23/43, Khasra No. 17//9 Min (5-0), 12(8-0), 17//10(8-0), 16//17/1/2(2-18),16//6(8-0),17//9 Min (3-0)Land area 34K18M of 1/4 th share out of which36/698 share i.e. 1K-16M situated in Village Sultanpur within the registration Sub-District Jagadhari, Distt. Yamuna Nagar, Property bounded as follows, On the North: Agricultural Land, On the South: Road, East: Atta Chakki, On the West: Gohar **(Type of Possession : Symbolic Possession).**		
3.	B/O Naraingarh Tel. No. 94679-65787 / Neeraj Kumar	**Borrower : 1. Neeraj Kumar** S/o Vijay Kumar, Plot No. 3, Janak Puri colony, Barara. **2. Mrs. Saroj Bala** W/o Vijay Kumar, Plot No.3, Janak Puri Colony, Barara.	**23.12.2016** **Rs. 13,30,803/-** (Rupees Thirteen Lakh Thirty Thousand Eight hundred and Three only) as on 28.09.2017 and further interest thereon at contractual rate & Cost from 29.09.2017.	**Rs. 12,60,000/-** / **Rs. 1,26,000/-**
	Details of the Property to be sold	Residential Plot No. 3 in Khata Khatouni No. 1985/2451, Khasra No. 77/1/7,2,2/2,9/1,78//5, khasra/Khatuni no. 1421/1812, Khasra No. 77/1/2,3/1. VPO Barara Distt. Ambala, and bounded by: On the North: House of Bhola, On the South: Road, East: House of Poonam Rani, On the West: Plot of other Owner **(Type of Possession : Symbolic Possession).**		
4.	B/O Naraingarh Tel. No. 94679-65787 / Om Sai Traders	**1. M/s Om Sai Traders Prop. Methlesh Srivastav,** Shop No. 2728, Timber Market, Ambala Cantt. Haryana, Present Address : Mr. Methlesh Srivastav, V.P.O – Mohra, Near NH-1, Haveli. **2. Mr Vidhya Srivastava** S/o Sh. B L Srivastava, H No. 3704/2, Panna Cottage, Near Civil Hospital, Ambala Cantt. Haryana.	**31.05.2017** **Rs. 4,22,429/-** (Rupees Four Lakh Twenty Two Thousand Four Hundred and Twenty Nine only) as on 11.01.2016 and further interest thereon at contractual rate & Cost from 12.01.2016.	**Rs. 7,00,000/-** / **Rs. 70,000/-**
	Details of the Property to be sold	Property bearing Plot No. 44, measuring 0K 07M i.e 202 sq. yards. comprised in Khasra No. 63//10/4 (4-0) situated at Village Mohra , HB No. 188, Tehsil Ambala Cantt. Distt. Ambala **(Type of Possession : Symbolic Possession).**		
5.	B/O Naraingarh Tel. No. 94679-65787 / Mr. Pawan Kumar	**1. Mr. Pawan Kumar** S/o Sh. Milhi Raj, R/o VPO Akbarpur, Tehsil Naraingarh, Distt. Ambala, Haryana. **2. Mrs. Pushpa Devi** W/o Sh. Milkhi Raj, R/o VPO Akbarpur, Tehsil Naraingarh, Distt Ambala, Haryana.	**31.05.2017** **Rs. 8,78,973.50** (Rupees Eight Lakh seventy Eight Thousand Nine Hundred Seventy Three and Paisa Fifty only) as on 31.05.2017 and further interest thereon at contractual rate & Cost from 01.06.2017.	**Rs. 9,80,000/-** / **Rs. 98,000/-**
	Details of the Property to be sold	Residential property in Khewat 210, Khatauni 221, Khasra No. 13//2/12(2-0) of 1/40 share i.e. land measuring 01 Marla, Khewat 296, Khatani 312, Khasra No. 13//2/2(0-9) of 4/9 share i.e land measuring 04 Marla Total area 05 Marla situated at Village Akbarpur, Hadbast No. 305, Tehsil Naraingarh, Distt. Ambala, Haryana as per regd. sale deed no. 2846/1 dated 17.11.2015 in the name of Ms. Pushpa Devi W/o Sh Milkhi Raj and bounded by: On the North: Gali 10 feet wide, On the South: Plot of Volga Cirstofer, East: Plot of other Owner, On the West: Plot of other Owner **(Type of Possession : Symbolic Possession).**		
6.	B/O Nicholson Road, Sadar Bazar, Ambala Cantt, Tel. No. 0171-2641943 / M/s Shree Krishna Trading Agency	**M/s Shree Krishna Trading Agency (BORROWER),** 2100-D,Guru Nanak Pura, Baldev Nagar, Ambala City Haryana-134007. **Mr. Kuldeepak Sharma** S/o Bindrawan Sharma (PROPRIETOR) 16/246,Near Jaimaa Market,Baldev Nagar, Ambala Haryana-134007. **Mrs. Sheenam** W/o Kuldeepak Sharma (GUARANTOR), 16/246,Barnala Road, Jai Maa Market, Ambala City Haryana-134007. **MR.GAURAV KUMAR (GUARANTOR),** S/o MR. RAM MOHAN KUMAR, 94/1497,Ward No 2 Baldev Nagar, Ambala Haryana-134007	**12-10-2022** **Rs. 16,95,672.20** (Rupees Sixteen Lakh Ninety Five Thousand Six Hundred Seventy Two and Paisa Twenty Only)	**Rs. 21,50,000/-** / **Rs. 2,15,000/-**
	Details of the Property to be sold	Property bearing H.No 2270 B, Situated at village Dhankour,H.B. No.61,Tehsil Ambala Cantt & Distt. Ambala in the name Mr. Kuldeepak S/o Sh. Bindraban Sharma. **(Type of Possession : Symbolic Possession).**		

For detailed terms and conditions of the sale, please refer to the link provided on Secured Creditor's website i.e. www.unionbankofindia.co.in and website: www.mstcecommerce.com. In case of problem related to EMD transfer/EMD refund or any issue related to Finance & account, bidders can directly contact the help desk nos. 033-22901004/ 033-22895064 or write email to bbarik@mstcindia.co.in, shembram@mstcindia.co.in. The contact details are also provided in the help desk menu of the login page of the link: https://www.mstcecommerce.com/auctionhome/ibapi. For Registration and Login and Bidding Rules visit https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6)/Rule 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice u/r 8(6)/Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

DATE: 09.06.2023 **PLACE : Chandigarh** **AUTHORISED OFFICER, UNION BANK OF INDIA**

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

IDFC FIRST Bank Limited
(erstwhile Capital First Home Finance Limited and Capital First Limited).
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road,Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.
AUTHORIZED OFFICER – Satyajay Kumar -contact Number-8340714030 Email id-satyajay.kumar@idfcbank.com

IDFC FIRST Bank

APPENDIX- IV-A
[See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (iv) that the below described immovable properties as per column (v) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of erstwhile Capital First Home Finance Limited and Capital First Limitednow IDFC FIRST Bank Limited formerly known as IDFC Bank Ltd, will be sold on **"As is where is", "As is what is", and "Whatever there is" 13.07.2023**, for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (iv), due to IDFC FIRST Bank Limited formerly know IDFC Bank Ltd(erstwhile Capital First Home Finance Limited and Capital First Limited). For detailed terms and conditions of the sale, please refer to the link provided in IDFC FIRST Bank website i.e. **https://idfcfirstbank.auctiontiger.net/EPROC**

AUCTION DETAILS

S. NO	Demand Notice Date and Amount	Loan	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Reserve Price Amount	EMD Amount	Last Date & Time of Submission of EMD and Documents (online) On/before	Date and Time. of Auction	Date and Time. of Inspection of property	Authorised Officer details
1	INR 24,50,773.65/- as on 28.06.2022	38993107	**MANJIT SINGH, KULDIP KAUR,**	ALL THAT PIECE AND PARCEL OF PROPERTY HOUSE PLOT PRIVATE NO. 161,TOTAL AREA MEASURING 194.44 SQ. YDS., COMPRISED KHASRA NO. 10//11 MIN., SITUATE AT KALA GHANUPUR SUB URBAN, NAVI ABADI "ANANDPURI AVENUE", TEHSIL & DIST AMRITSAR, PUNJAB-143001, AND BOUNDED AS: EAST: PLOT NO. 160, WEST: PROEPRTY OF OTHER, NORTH: GALI 18'-0" WIDE, SOUTH: PLOT NO. 152	INR 28,68,260/-	INR 2,86,826/-	12.07.2023 Up to 5.00 PM	13.07.2023 11.00 AM to 1.00 PM	06.07.2023 11.00 AM to 4.00 PM	Satyajay Kumar contact Number-8340714030 Email id-satyajay.kumar @idfcbank.com

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale the movable assets, if any, present at the immovable property.

Date: 09.06.2023
Place: AMRITSAR

Authorised Officer
IDFC FIRST Bank Limited formerly know IDFC Bank Ltd
(erstwhile Capital First Home Finance Limited and Capital First Limited).

आदित्य बिड़ला फाइनेंस लिमिटेड

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

पंजीकृत कार्यालयः इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात - 362266
कॉर्पोरेट कार्यालयः 10वीं मंजिल, आर टेक पार्क, निरलॉन कॉम्प्लेक्स, हब मॉल के पास, गोरेगांव (पूर्व) मुंबई-400 063, महाराष्ट्र

ई-नीलामी बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना।

जैसा कि, आदित्य बिड़ला फाइनेंस लिमिटेड/प्रतिभूत क्रेडिटर के अधिकृत प्राधिकारी ने वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफेसी) की धारा 13(2) के तहत निम्नलिखित कर्जदारों तथा सह-कर्जदारों से नीचे उल्लिखित बकायों तथा उस पर भावी ब्याज एवं लागत के लिए प्रतिभूत क्रेडिटर के ऋणों की वसूली हेतु जारी सूचना के अनुसार निम्नलिखित प्रतिभूत आस्तियों पर कब्जा कर लिया था। एतद्वारा आम जनता और विशेष रूप से कर्जदारों और सह-कर्जदारों को नोटिस दिया जाता है कि आदित्य बिड़ला फाइनेंस लिमिटेड के बकाये ऋण की वसूली के लिए निम्नलिखित संपत्ति की ई-नीलामी ''जैसा है जहां है'' तथा ''जो है यही है'' आधार पर आयोजित की जाएगी।

ई-नीलामी की तिथि एवं समय : 15.07.2023, 11.00 बजे पूर्वा. से 01.00 बजे अप.
केवाईसी एवं जमा धरोहर राशि (ईएमडी) प्राप्ति की अन्तिम तिथि : 14.07.2023

क्र. सं.	कर्जदारों तथा सह-कर्जदारों के नाम	सम्पत्तियों/प्रतिभूत आस्तियों का विवरण तथा कब्जा करने की तिथि	आरक्षित मूल्य (रु. में)	जमा धरोहर राशि (ईएमडी) (आरपी का 10%) (रु. में)	मांग सूचना की तिथि तथा कुल राशि
3	1. मैसर्स कुणाल मोल्ड्स इण्डिया, प्रोपराइटर सुश्री रीता सिंह के माध्यम से 2. सुश्री रीता सिंह एस/डी/डब्ल्यू/एच। श्री जय प्रकाश सिंह 3. श्री जय प्रकाश सिंह पुत्र/पुत्री/पत्नी/ पति श्री अमर देव सिंह लैन खाता सं.: ABFLNDDLA0000050949	सम्पत्ति मकान नं. 117, टीचर कॉलोनी, खसरा नं. 590 (नया खसरा नं. 1453), दादरी परगना, दादरी, गाजियाबाद, उत्तर प्रदेश-203 207 सीमाएँ : पूर्व : अन्य मकान, पश्चिम : रोड, उत्तर : अन्य मकान, दक्षिण : अन्य भूमि (भौतिक कब्जा)	73,10,000/- (रुपये तिहत्तर लाख दस हजार मात्र)	7,31,000/- (रुपये सात लाख इकतीस हजार मात्र)	19.01.2022 रु. 58,89,281.03 (रुपये अट्ठावन लाख नवासी हजार दो सौ इक्यासी एवं तीन पैसे मात्र) 11.01.2022 तक बकाया एवं देय

बिक्री के विस्तृत नियम एवं शर्तों के लिए कृपया आदित्य बिड़ला फाइनेंस लिमिटेड/प्रतिभूत लेनदार की वेबसाइट अर्थात https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx देखें।
सम्पर्क नं. (1) आदित्य बिरला फाइनेंस लिमिटेड, अधिकृत प्राधिकारी (1) श्री मुकेश कुमार चौधरी (mukesh.choudhary@adityabirlacapital.com) मोबाइल नं. 9343976618 / 9004266300.

ह./-
अधिकृत प्राधिकारी,
आदित्य बिड़ला फाइनेंस लिमिटेड
स्थान : गाजियाबाद, उत्तर प्रदेश
तिथि : 11.06.2023

प्रपत्र ए

सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अंतर्गत]
लाइम्स डेवलपर्स प्राईवेट लिमिटेड के क्रेडीटरों के ध्यानार्थ

संबंधित विवरण		
1.	कॉर्पोरेट ऋणधारक का नाम	**लाइम्सवुड डेवलपर्स प्राईवेट लिमिटेड**
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	06.01.2015
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार (आरओसी), चंडीगढ़
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहचान संख्या	U70109CH2015PTC035356
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	एससीओ-59, ऊपरी तल, सेक्टर-32सी, चंडीगढ़-160017
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	08.06.2023 (आदेश 09.06.2023 को प्राप्त हुई)
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	04.12.2023
8.	अंतरिम प्रस्ताव प्रॉफेशनल का नाम, पंजीकरण संख्या, जो अंतरिम प्रस्ताव प्रॉफेशनल के रूप में कार्यरत है	**भीम सेन गुलाटी पंजीकरण सं.:**IBBI/IPA-002/IP-N000726/2018-2019/12216
9.	बोर्ड में यथा पंजीकृत अंतरिम प्रस्ताव प्रॉफेशनल का पता एवं ईमेलः	109-बी, पॉकेट-एफ, मयूर विहार-II, दिल्ली-110091 ईमेलः bsgoyal1@gmail.com
10	अंतरिम प्रस्ताव प्रॉफेशनल के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	एम-215, रीयर भूतल, ग्रेटर कैलाश-II, नई दिल्ली-110048 ईमेलः cirplimeswood@gmail.com
11	दावे जमा करने की अंतिम तिथि	22.06.2023
12	क्रेडीटर का वर्ग यदि कोई हो, धारा 21 की उप धारा (6ए) के उपबंध (बी) के अंतर्गत, अंतरिम प्रस्ताव प्रॉफेशनल द्वारा सुनिश्चित किया गया	एनए
13	किसी वर्ग में क्रेडीटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्सॉल्वेन्सी प्रॉफेशनल का नाम (प्रत्येक वर्ग से तीन नाम)	एनए
14	क) संबंधित प्रपत्र तथा ख) प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध है	एनए

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, चंडीगढ़ पीठ ने सी.पी. नं. (IB)-190/Chd/Chd/2021 तिथि में आदेश तिथि 08.06.2023 जिसकी सूचना 09.06.2023 को दी गई, के माध्यम से **लाइम्सवुड डेवलपर्स प्राईवेट लिमिटेड** के संदर्भ में कॉर्पोरेट इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। एतद्द्वारा **लाइम्सवुड डेवलपर्स प्राईवेट लिमिटेड** के क्रेडीटरों को निर्देश दिया जाता है कि प्रविष्टि सं. 10 में वर्णित पते पर अंतरिम प्रस्ताव प्रॉफेशनल के पास 24.08.2023 को या उससे पूर्व प्रमाण के साथ अपने दावे जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रानिक पद्धति से ही प्रमाण के साथ अपने दावे जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से प्रमाण के साथ अपने दावे जमा कर सकते हैं।

अपने दावे के समर्थन में दस्तावेज प्रमाण के साथ दावे का प्रमाण निम्न विनिर्दिष्ट प्रपत्रों में जमा किये जा सकते है।
प्रपत्र बी: (कर्मियों तथा कर्मचारियों को छोड़कर) ऑपरेशन क्रेडीटर्स द्वारा दावे के लिये
प्रपत्र सी: वित्तीय क्रेडीटरों द्वारा दावे के लिये
प्रपत्र डी: कर्मियों तथा कर्मचारियों द्वारा दावे के लिये
प्रपत्र ई: कर्मियों तथा कर्मचारियों के किसी प्राधिकृत प्रतिनिधियों द्वारा जमा किये गये दावे के लिये
प्रपत्र एफः वित्तीय क्रेडीटरों तथा ऑपरेशनल क्रेडीटरों के अतिरिक्त क्रेडीटरों द्वारा दावे के लिये

प्रपत्र की प्रति प्राप्त करने के लिये आप भारत (दिवाला तथा दिवालिया मंडल(कॉर्पोरेट व्यक्तियों के लिये दिवाला प्रस्ताव प्रक्रिया) के अंतर्गत निर्दिष्ट रूप में वेबसाईट **www.ibbi.gov.in** से उपरोक्त प्रपत्र डाउनलोड कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है। सभी दावेदारों को सलाह दी जाती है कि दावे के प्रपत्रों में अनिवार्य रूप से अपना पैन, ईमेल आईडी तथा फोन पर नम्बर का उल्लेख करें।

(भीम सैन गोयल)
अंतरिम प्रस्ताव प्रॉफेशनल
पंजी.सं. IBBI/IPA-002/IP-N000726/2018-19/12216
तिथि: 10.06.2023
स्थान: नई दिल्ली

एसबीएफसी फाइनांस प्राईवेट लिमिटेड

SBFC

पंजीकृत कार्यालय : यूनिट नं. 103, प्रथम तल, सी एंड बी स्क्वॉयर, संगम कॉम्प्लैक्स ग्राम चकला, अंधेरी-कुर्ला रोड, अंधेरी (ईस्ट), मुम्बई-400059

कब्जा सूचना

(प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(2) के अनुसार)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 के अंतर्गत एसबीएफसी फाइनांस प्राईवेट लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 8 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना जारी कर नीचे वर्णित ऋणधारकों/सह-ऋणधारकों को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था।

ऋणधारक/सह-ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक/सह-ऋणधारक तथा आम जनता को सूचित किया जाता है कि नीचे वर्णित तिथि को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित अधिनियम की धारा 13(4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय एसबीएफसी फाइनांस प्राईवेट लिमिटेड के चार्ज के अधीन होगा।

ऋणधारकों का नाम एवं पता एवं मांग सूचना की तिथि	सम्पत्ति(यों) का विवरण एवं कब्जा की तिथि	कब्जा सूचना में मांग की गई राशि (रु.)
1. सुशील कुमार गुप्ता, 2. रजनी आर, 3. अनिल कुमार, 4. अक्षित गुप्ता ग्राम भुडकलॉन, यमुना नगर, यमुनानगर, यमुनानगर, हरियाणा-135001 **मांग सूचना तिथिः** 11 नवम्बर, 2021 **ऋण सं.** 29200000944DH(PR00692704)	मौजा गरही मुण्डो, अब शिवशंकर कॉलोनी विदित, हिन्दू पब्लिक स्कूल के निकट, जगधारी, यमुना नगर में स्थित प्लॉट नं. 13,14,15 माप 200 वर्ग यार्ड्स के भाग जो खसरा नं. 195 में शामिल है, पर निर्मित सम्पत्ति मकान सं. 1544/4, शिवशंकर कॉलोनी, हिन्दू पब्लिक स्कूल के निकट, जगधारी, यमुनानगर का सभी भाग तथा हिस्सा जिसकी माप तथा चौहद्दीः इस प्रकार हैः उत्तरः सतीश का 39'-मकान, दक्षिणः 39'-6'' अन्य का मकान, पूर्वः 43' हिन्दू गर्ल्स स्कूल की सम्पत्ति, पश्चिमः -50'-पैसेज 20' चौड़ा **कब्जा की तिथिः 7 जून, 2023**	13 फरवरी, 2023 को रु. 6772440/- (रु. सड़सड लाख बहत्तर हजार चार सौ चालिस मात्र)
1. विवेक सैनी, 2. फूलवती खेरी मरकंडा, सिरसाला बी.आर. अम्बेदकर कॉलेज के निकट, कुरुक्षेत्र, हरियाणा-136118 **मांग सूचना तिथिः** 11 मई, 2021 **ऋण सं.** 14100006039DH(PR00687769)	बाका ग्राम खेरी मरकंडा, थानेसर, तहसील थानेसर, जिला कुरुक्षेत्र में स्थित खेवत नं. 23, खतोनी नं. 28, किता 15 में शामिल प्लॉट नं. 51, माप 155.55 वर्ग यार्ड्स अर्थात् 5 मरला जो कुल भूमि माप 97 कनाल 16 मरला का /1956 वां शेयर है, पर आवासीय मकान की सम्पत्ति का सभी भाग तथा हिस्सा, चौहद्दीः पूर्वः प्लॉट नं. 52, पश्चिमः प्लॉट नं. 50, उत्तरः अन्य का प्लॉट तथा हिस्सा तथा दक्षिणः 24' चौड़ी गली। **कब्जा की तिथिः 6 जून, 2023**	14 फरवरी, 2023 को रु. 24566404/- (रु. चौबीस लाख छियासठ हजार चार सौ चार मात्र)
1. यशपाल, 2. गुन यशपाल, मकान सं. 52, गोविन्द कॉलोनी, जुण्डला गेट, करनाल, करनाल, हरियाणा-132001 **मांग सूचना तिथिः** 8 नवम्बर, 2021 **ऋण सं.** : 14100005037DH (PR00687703)	सभी अनुषांगिक अधिकारों के साथ गोविन्द कॉलोनी, जुण्डला गेट के बाहरी भाग में, तहसील एवं जिला करनाल, माप 65 वर्ग यार्ड्स में स्थित मकान सं. 52 के भाग की सम्पत्ति का सभी भाग तथ हिस्सा, पंजी. अंतरण प्रलेख, दस्तावेज सं. 9409/1 तिथि 19.12.2017। चौहद्दीः इस प्रकार हैः उत्तरः 48 फीट 9 इंच तथा मकान सं. 52 का भाग, दक्षिणः 48 फीट 9 इंच तथा दर्शन लाल का मकान, पूर्वः 12 फीट रोड, पश्चिमः 12 फीट तथा मकान सं. 52 का भाग। **कब्जा की तिथिः 6 जून, 2023**	14 फरवरी, 2023 को रु. 2930598/- (उन्नतीस लाख तीस हजार पाँच सौ अन्ठानवे मात्र)
1. सतीश कुमार, 2. रेखा देवी, 209 न्यू प्रेम नगर, करनाल, करनाल, हरियाणा-132001 **मांग सूचना तिथिः** 11 नवम्बर, 2021 **ऋण सं.** : 14100005270DH (PR00687718)	सम्पत्ति सं. 750-बी, माप 104.14 वर्ग यार्डस, वाका न्यू प्रेम नगर, तहसील एवं जिला करनाल का सभी भाग तथा अंतरण प्रलेख तिथि 26.04.2016 वसीका नं. 410 के अनुसार चौहद्दीः उत्तरः 49'-4'' बंसी लाल का सम्पत्ति सं. 751, दक्षिणः 49'-4'', कॉमन वाल, पवन कुमार मेहता का सम्पत्ति सं. 750-ए, पश्चिमः 10' रोड। **कब्जा की तिथिः 6 जून, 2023**	13 फरवरी, 2023 को रु. 5178463/- (रु. इक्यावन लाख अठहत्तर हजार चार सौ तिड़ेसठ मात्र)
1. हरीश कुमार, 2. वन्दना रानी, मकान सं. 59, भट कॉलोनी, शिव पुरी रोड, करनाल, हरियाणा-132001 **मांग सूचना तिथिः** 29 अप्रैल, 2021 **ऋण सं.** : 14100005846DH (PR00687750)	रिशी नगर, श्मशान रोड, एमसी लिमिट करनाल के भीतर, तहसील एवं जिला करनाल, हरियाणा-132001 में स्थित सम्पत्ति मकान सं. 10/420, (एम.सी. नं. X-420) माप 108 वर्ग यार्डस, खसरा नं. 3275/4554, 4555, 4558 का सभी भाग तथा हिस्सा। **कब्जा की तिथिः 6 जून, 2023**	14 फरवरी, 2023 को रु. 3081044/- (रु. तीस लाख इक्यासी हजार चौआलिस मात्र)

ऋणधारक का ध्यान प्रतिभूति परिसम्पत्तियों को विमोचित करने के लिये उपलब्ध समय के संदर्भ में अधिनियमों की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

स्थानः हरियाणा **हस्ता./-(प्राधिकृत अधिकारी)**
तिथिः 11.06.2023 **एसबीएफसी फाइनांस लिमिटेड**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.
INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (**"SEBI ICDR REGULATIONS"**).

PUBLIC ANNOUNCEMENT

Please scan this QR code to view the DRHP

Delivering Trust

Western Carriers (India) Limited

Our Company was incorporated as 'Western Carriers (India) Private Limited' in Kolkata, West Bengal as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated March 23, 2011, issued by the Deputy Registrar of Companies, West Bengal. Subsequently, our Company was converted into a public limited company pursuant to a special resolution passed in the extraordinary general meeting of our Shareholders held on February 11, 2013 and consequently, the name of our Company was changed to its present name, 'Western Carriers (India) Limited', and a fresh certificate of incorporation dated February 28, 2013 was issued by the Registrar of Companies, West Bengal at Kolkata (**"RoC"**) to our Company. Rajendra Sethia, the Promoter Selling Shareholder, transferred his business carried under the name and style 'Western Carriers' to our Company on a going concern basis with effect from July 1, 2013. For further details of the changes in the name and the registered office address of our Company, see *"History and Certain Corporate Matters"* on page 176 of the Draft Red Herring Prospectus dated June 9, 2023 (**"DRHP"**) filed with the Securities and Exchange Board of India ("SEBI") on June 09, 2023

Registered and Corporate Office: 2/6 Sarat Bose Road, 2nd Floor, Kolkata 700 020, West Bengal, India. **Contact Person:** Sapna Kochar, Company Secretary and Compliance Officer
Tel: +91 33 2485 8519; **E-mail:** investors@westcong.com; **Website:** www.western-carriers.com; **Corporate Identity Number:** U63090WB2011PLC161111

OUR PROMOTERS: RAJENDRA SETHIA AND KANISHKA SETHIA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹5 EACH ("EQUITY SHARES") OF WESTERN CARRIERS (INDIA) LIMITED (OUR "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO ₹5,000 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 9,328,995 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION (THE "OFFER FOR SALE") BY RAJENDRA SETHIA (THE "PROMOTER SELLING SHAREHOLDER" AND SUCH EQUITY SHARES OFFERED BY THE PROMOTER SELLING SHAREHOLDER, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, UNDERTAKE A FURTHER ISSUE OF SPECIFIED SECURITIES THROUGH A PRIVATE PLACEMENT, PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED UNDER APPLICABLE LAW TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹1,000 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRICE OF THE SPECIFIED SECURITIES ALLOTTED PURSUANT TO THE PRE-IPO PLACEMENT SHALL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SCRR.

THE FACE VALUE OF THE EQUITY SHARE IS ₹5 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DETERMINED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN [●] EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, [●] EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER AND [●] EDITIONS OF [●], A BENGALI DAILY NEWSPAPER (BENGALI BEING THE REGIONAL LANGUAGE OF WEST BENGAL, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period will be extended for at least three additional Working Days after such revision of the Price Band subject to the Bid/Offer Period not exceeding a total of 10 Working Days. In case of force majeure, banking strike or similar circumstances, our Company may, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the websites of the Book Running Lead Managers and at the terminals of the other members of the Syndicate and by intimation to the other Designated Intermediaries and the Sponsor Bank, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957, as amended (**"SCRR"**) read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers (**"QIBs"**, and such portion the **"QIB Portion"**), provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (**"Anchor Investor Portion"**). One-third of the Anchor Investor Portion shall be reserved for the domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors (**"Anchor Investor Allocation Price"**). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion (**"Net QIB Portion"**). Further, 5% of the Net QIB Portion (excluding Anchor Investor Portion) shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders in accordance with the SEBI ICDR Regulations, of which (a) one-third shall be reserved for Bidders with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-third shall be reserved for Bidders with application size of more than ₹1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders; and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders (**"RIBs"**) in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilize the Application Supported by Blocked Amount (**"ASBA"**) process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (**"SCSBs"**) or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see *"Offer Procedure"* on page 343 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India (**"SEBI"**) on June 9, 2023 and thereafter with the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the wesbite of the Company at http://western-carriers.com/drhp.php, the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges at, www.bseindia.com, www.nseindia.com, respectively and the websites of the BRLMs, i.e. JM Financial Limited and Kotak Mahindra Capital Company Limited at www.jmfl.com and https://investmentbank.kotak.com, respectively and our Company invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI and/ or to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investment in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to *"Risk Factors"* on page 27 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a red herring prospectus (**"RHP"**) has been filed with the ROC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure of our Company, please see the section titled *"Capital Structure"* on page 75 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled *"History and Certain Corporate Matters"* on page 176 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
JM FINANCIAL	kotak Investment Banking	LINK Intime
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg Prabhadevi, Mumbai 400 025, Maharashtra, India **Telephone:** +91 22 6630 3030/ +91 22 6630 3262 **E-mail :** westerncarriers.ipo@jmfl.com **Investor grievance e-mail :** grievance.ibd@jmfl.com **Website:** www.jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration No.:** INM000010361	**Kotak Mahindra Capital Company Limited** 27 BKC, 1st Floor, Plot No. C – 27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India **Telephone:** +91 22 4336 0000 **E-mail:** westerncarriers.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance ID:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration No.:** INM000008704	**Link Intime India Private Limited** C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West Mumbai 400 083, Maharashtra, India **Tel:** +91 81 0811 4949 **E-mail:** westerncarriers.ipo@linkintime.co.in **Investor grievance e-mail:** westerncarriers.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Contact Person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **Western Carriers (India) Limited**
On behalf of the Board of Directors
Sd/-
Sapna Kochar
Company Secretary and Compliance Officer

Place: Kolkata
Date: June 10, 2023

Western Carriers (India) Limited is proposing, subject to the receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP with SEBI on June 9, 2023 and thereafter with the Stock Exchanges. The DRHP shall be available on the wesbite of the Company at http://western-carriers.com/drhp.php, the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited and Kotak Mahindra Capital Company Limited at www.jmfl.com and https://investmentbank.kotak.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled *'Risk Factors'* on page 27 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares offered in the Offer may not be offered or sold in the United States absent registration under the U.S. Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares offered in the Offer are not being offered or sold in the United States.

Adfactors 110

देवयानी इंटरनेशनल लिमिटेड

DEVYANI INTERNATIONAL LIMITED

पंजीकृत कार्यालयः एफ-2/7, ओखला औद्योगिक क्षेत्र, फेज -I, नई दिल्ली - 110020; दूरभाषः +91-11-41706720
कॉर्पोरेट कार्यालयः प्लॉट नंबर 18, सेक्टर -35, गुरुग्राम - 122004, हरियाणा
दूरभाषः +91-124-4566300, 4786000
ई-मेलः companysecretary@dil-rjcorp.com; वेबसाइटः www.dil-rjcorp.com
कॉर्पोरेट पहचान संख्याः L15135DL1991PLC046758

32वीं वार्षिक आम बैठक, पुस्तक बंद तथा ई-वोटिंग जानकारी की सदस्यों को सूचना

यह सूचना हमारे द्वारा दी गई दिनांक 6 जून, 2023 की सूचना के विस्तार में है, जिसके अन्तर्गत देवयानी इंटरनेशनल लिमिटेड (''**कम्पनी**'') के सदस्यों को सूचित किया गया था कि कंपनी अधिनियम, 2013 (''**अधिनियम**'') और उसी के अंतर्गत बने नियमों के प्रावधानों के अनुपालन में और संबधित सेबी [सूचीबद्धता (लिस्टिंग) बाध्यताएँ और प्रकटीकरण अपेक्षताएँ] विनियमन, 2015 (''**सेबी सूचीबद्धता विनियमन**''), के साथ पठित कारपोरेट मामले के मंत्रालय द्वारा 8 अप्रैल, 2020, 13 अप्रैल, 2020, 5 मई, 2020, 13 जनवरी, 2021, 14 दिसम्बर, 2021 तथा 28 दिसम्बर, 2022 को जारी आम परिपत्र संख्या 14/2020, 17/2020, 20/2020, 02/2021, 21/2021 और 10/2022 (''**एमसीए परिपत्रों**'') के तहत, कंपनी की 32वीं वार्षिक आम बैठक (''**एजीएम**'') **सोमवार, 3 जुलाई, 2023 को 11:00 बजे (भारतीय मानक समय)**, सदस्यों की आम स्थान पर भौतिक उपस्थिति के बिना, वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विजुअल माध्यमों (''**वीसी/ ओएवीएम**'') द्वारा की जाएगी, जिसमें एजीएम की सूचना में उल्लेखित व्यवसायों का निष्पादन किया जायेगा।

जिन सदस्यों के ई-मेल पते कम्पनी या रजिस्ट्रार और शेयर ट्रांसफर एजेंट (''**आरटीए**'') या संबंधित डिपॉजटरी प्रतिभागियों (''**डीपी**'') के पास पंजीकृत है, उन्हे 32वीं एजीएम की सूचना के साथ 31 मार्च, 2023 को समाप्त वित्त वर्ष की वार्षिक रिपोर्ट **शनिवार, 10 जून, 2023** को ई-मेल के माध्यम से भेज दी गई है। 32वीं एजीएम की सूचना तथा वार्षिक रिपोर्ट कम्पनी की वेबसाइट (**www.dil-rjcorp.com**) स्टॉक एक्सचेंज की वेबसाइट (**www.bseindia.com** और **www.nseindia.com**) तथा नेशनल सिक्योरिटीज डिपॉजटरी लिमिटेड (''**एनएसडीएल**'') की वेबसाइट (**www.evoting.nsdl.com**) पर भी उपलब्ध है।

कंपनी (प्रबंधन और प्रशासन) नियम, 2014, सेबी सूचीबद्धता विनियमन के विनियम 44, और एमसीए परिपत्रों के साथ पठित अधिनियम की धारा 108 के प्रावधानों के अनुपालन में, सदस्यों द्वारा 32वीं एजीएम की सूचना में निर्धारित सभी संकल्पों पर इलेक्ट्रॉनिक रूप से रिमोट ई-वोटिंग (एजीएम से पहले) और ई-वोटिंग (एजीएम के दौरान) के माध्यम से मतदान की सुविधा प्रदान करने के लिए कंपनी ने एनएसडीएल की सेवाएं ली हैं।

ई-वोटिंग सुविधा का लाभ उठाने के लिए सदस्यों की पात्रता सुनिश्चित करने के उद्देश्य से **सोमवार, 26 जून, 2023** (''**कट-ऑफ तिथि**'') निरधारित की गई है। सदस्यों का वोटिंग अधिकार कट-ऑफ तारीख को कंपनी की चुकता इक्विटी शेयर पूंजी में उनके द्वारा धारित इक्विटी शेयरों के अनुपात में होगा। वह व्यक्ति, जिसका नाम सदस्यों के रजिस्टर या डिपॉजिटरी द्वारा बनाए गए लाभार्थी स्वामियों की सूची में कट-ऑफ तिथि को दर्ज रहेगा, केवल वही व्यक्ति एजीएम में शामिल हो सकता है तथा एजीएम के दौरान रिमोट ई-वोटिंग और ई-वोटिंग सुविधा का लाभ उठा सकता है। एक व्यक्ति जो कट-ऑफ तारीख को सदस्य नहीं है, उसे 32वीं एजीएम की सूचना को केवल जानकारी मात्र मानना चाहिए।

रिमोट ई-वोटिंग **वीरवार, 29 जून, 2023 पूर्वाह्न 09:00 (भारतीय मानक समय)** को प्रारम्भ होगी तथा **रविवार 2 जुलाई, 2023 सायं 05:00 (भारतीय मानक समय)** को समाप्त होगी। इस अवधि के दौरान सदस्य अपना मतदान इलेक्ट्रानिक माध्यम से कर सकते है। तदउपरान्त रिमोट ई-वोटिंग मोड्यूल एनएसडीएल द्वारा मतदान करने के लिए निष्क्रिय कर दिया जाएगा। जिन सदस्यों ने एजीएम से पूर्व रिमोट ई-वोटिंग के द्वारा अपना मतदान कर दिया है वे भी वीसी/ओएवीएम सुविधा के माध्यम से एजीएम में शामिल हो सकते है पर वे एजीएम के दौरान उपलब्ध ई-वोटिंग सुविधा द्वारा पुनः मतदान नहीं कर सकेंगे।

एक बार सदस्य के एक प्रस्ताव पर मतदान करने के पश्चात, सदस्य को बाद में इसे बदलने की अनुमति नहीं दी जायेगी। ई-मेल पंजीकरण, रिमोट ई-वोटिंग, एजीएम में शामिल होने तथा एजीएम के दौरान ई-वोटिंग के विस्तृत निर्देश 32वीं एजीएम की सूचना में प्रदान किया गया है।

श्री कपिल देव तनेजा (सीपी नंबर 22944), तथा उनकी अनुपस्थिति में श्री विजय के सिंघल (सीपी नंबर 10385), मैसर्स संजय ग्रोवर एंड एसोसिएट्स के पार्टनर्स, कंपनी सचिव, नई दिल्ली, को संपूर्ण ई-वोटिंग प्रक्रिया निष्पक्ष और पारदर्शी ढंग से जांच करने के लिए जांचकर्ता नियुक्त किया गया है।

कोई व्यक्ति, जो 32वीं एजीएम की सूचना के इलेक्ट्रोनिक प्रेषण की तिथि के बाद कंपनी के शेयरों को अधिग्रहित करता है और कंपनी का सदस्य बनता है और कट-ऑफ तिथि को शेयरों का स्वामित्व रखता है, वह 32वीं एजीएम के सूचना में लिखे हुए निर्देशों का पालन कर अपना लॉग-इन आईडी और पासवर्ड प्राप्त कर सकता है अथवा **evoting@nsdl.co.in** पर आवेदन कर सकता है। हालांकि, यदि वह रिमोट ई-वोटिंग के लिए एनएसडीएल और सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड के साथ पहले से ही पंजीकृत है तो वह अपना वर्तमान यूजर आईडी और पासवर्ड का प्रयोग कर मतदान कर सकता है।

यदि आपने कम्पनी/डीपी/आरटीए के साथ अपना ई-मेल पता पंजीकृत नहीं कराया है, तो निम्न निर्देशों का पालन कर सकते हैं-

भौतिक रूप से धारित शेयर	कृपया कैफीन टेक्नोलॉजीज लिमिटेड, आरटीए को **einward.ris@kfintech. com** पर या कंपनी को **companysecretary@dil-rjcorp.com** पर अपना नाम, फोलियो नंबर, शेयर प्रमाणपत्र की स्कैन कॉपी (आगे और पीछे) और स्वहस्ताक्षरित पैन और आधार कार्ड की स्कैन कॉपी को अपना ई-मेल पता पंजीकृत करने के लिए अनुरोध भेजे।
डीमैट रूप से धारित शेयर	कृप्या अपने डीपी से संपर्क करें तथा डीपी की सलाह अनुसार प्रक्रिया अपनाकर अपने डीमैट खाते में अपने ई-मेल पते को पंजीकृत करायें।

सेबी ने भौतिक रूप में प्रतिभूतियों के धारकों द्वारा पैन, केवाईसी विवरण (यानी पिन कोड के साथ डाक पता, ई-मेल आईडी, मोबाइल नंबर, बैंक खाता विवरण) और नामांकन विवरण प्रस्तुत करना अनिवार्य कर दिया है। सदस्य से प्राप्त किसी भी सेवा अनुरोध या शिकायत पर तब तक कार्रवाई नहीं की जाएगी जब तक कि उपरोक्त विवरण/दस्तावेज आरटीए को प्रदान नहीं किए जाते। 1 अक्टूबर, 2023 को या उसके बाद फोलियो में उपरोक्त उद्धृत दस्तावेजों/विवरणों में से कोई भी उपलब्ध नहीं होने की स्थिति में, आरटीए ऐसे फोलियो को फ्रीज करने के लिए बाध्य होगा। इस संबंध में प्रासंगिक विवरण और निर्धारित प्रपत्र कंपनी की वेबसाइट **www.dil-rjcorp.com/announcements/** पर उपलब्ध हैं।

अधिनियम की धारा 91 तथा इसके अंतर्गत नियम तथा सेबी सूचीबद्धता विनियमन के विनियम 42 के प्रावधानों के अनुसार कम्पनी के सदस्यों के रजिस्टर और शेयर हस्तांतरण पुस्तक **सोमवार, 26 जून, 2023 से सोमवार, 3 जुलाई, 2023** (दोनों दिवस सम्मिलित) तक 32वीं एजीएम के उद्देश्य से बंद रहेंगी।

मतदान का परिणाम एजीएम के समापन से 2 कार्य दिवसों के भीतर घोषित किया जाएगा और जांचकर्ता की समेकित रिपोर्ट के साथ घोषित परिणामों को कंपनी की वेबसाइट (**www.dil-rjcorp.com**) स्टॉक एक्सचेंज की वेबसाइट (**www.bseindia.com** और **www.nseindia.com**) और एनएसडीएल की वेबसाइट (**www.evoting.nsdl.com**) पर रखा जाएगा।

ई-वोटिंग सुविधा के संबंध में किसी भी प्रश्न के मामले में, कृपया **www.evoting.nsdl.com** पर हेल्प/एफएक्यू देखें या सुश्री पल्लवी म्हात्रे, वरिष्ठ प्रबंधक, एनएसडीएल, चौथी मंजिल, 'ए' विंग, ट्रेड वर्ल्ड, कमला मिल्स कंपाउंड, सेनापति बापत मार्ग, लोअर परेल, मुंबई-400013, को 022-48867000 या 022-24997000 पर संपर्क करें या **evoting@nsdl.co.in** पर अनुरोध भेजें या **companysecretary@dil-rjcorp.com** पर कंपनी के अनुपालन अधिकारी को ई-मेल लिखें।

देवयानी इंटरनेशनल लिमिटेड
के लिए और की तरफ से
हस्ता./-
पंकज विरमानी
कंपनी सचिव और अनुपालन अधिकारी

दिनांकः 10 जून, 2023
स्थानः गुरुग्राम

ਖ਼ਾਲਸਾ ਕਾਲਜ ਫਾਰ ਵੂਮੈਨ ਦੀਆਂ ਵਿਦਿਆਰਥਣਾਂ ਨੇ ਖੇਡਾਂ 'ਚ ਮਾਰੀਆਂ ਮੱਲਾਂ

ਅੰਮ੍ਰਿਤਸਰ (ਜਸਬੀਰ ਸਿੰਘ ਪੱਟੀ)-ਖ਼ਾਲਸਾ ਕਾਲਜ ਫ਼ਾਰ ਵੂਮੈਨ ਦੀਆਂ ਵਿਦਿਆਰਥਣਾਂ ਨੇ ਵੱਖ-ਵੱਖ ਖੇਡਾਂ 'ਚ ਸ਼ਾਨਦਾਰ ਪ੍ਰਦਰਸ਼ਨ ਕਰਦਿਆਂ ਕਾਲਜ, ਜ਼ਿਲ੍ਹੇ ਅਤੇ ਮਾਪਿਆਂ ਦਾ ਨਾਮ ਰੌਸ਼ਨ ਕੀਤਾ ਹੈ। ਕਾਲਜ ਵਿਦਿਆਰਥਣ ਰਿੰਪਲ ਕੌਰ ਨੇ ਸਕੂਲ ਨੈਸ਼ਨਲ ਖੇਡਾਂ ਅਥਲੈਟਿਕਸ 'ਚ ਉਚੀ ਛਾਲ ਨਾਲ ਸੋਨੇ ਦਾ ਤਮਗਾ ਹਾਸਲ ਕੀਤਾ ਹੈ।

ਇਸ ਸਬੰਧੀ ਕਾਲਜ ਪ੍ਰਿੰਸੀਪਲ ਡਾ. ਸੁਰਿੰਦਰ ਕੌਰ ਨੇ ਜੇਤੂ ਖਿਡਾਰਨਾਂ ਨੂੰ ਮੁਬਾਰਕਬਾਦ ਦਿੰਦਿਆਂ ਦੱਸਿਆ ਕਿ 12ਵੀਂ 'ਚ ਪੜ੍ਹ ਰਹੀ ਰਿੰਪਲ ਕੌਰ ਨੇ ਭੂਪਾਲ ਵਿਖੇ ਹੋ ਰਹੀਆਂ ਸਕੂਲ ਨੈਸ਼ਨਲ ਖੇਡਾਂ ਅਥਲੈਟਿਕਸ 'ਚ ਭਾਗ ਲੈਂਦਿਆਂ ਗੋਲਡ ਮੈਡਲ ਪ੍ਰਾਪਤ ਕੀਤਾ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਰਿੰਪਲ ਕੌਰ ਨੇ 1.63 ਮੀਟਰ ਉੱਚੀ ਛਾਲ ਲਾ ਕੇ ਗੋਲਡ ਮੈਡਲ ਪ੍ਰਾਪਤ ਕਰ ਕੇ ਸੰਸਥਾ ਦਾ ਨਾਂਅ ਹੋਰ ਰੌਸ਼ਨ ਕੀਤਾ ਹੈ। ਉਨ੍ਹਾਂ ਇਸ ਮਾਣਮੱਤੀ ਪ੍ਰਾਪਤੀ 'ਤੇ ਅਥਲੈਟਿਕਸ ਕੋਚ ਰਣਕੀਰਤ ਸਿੰਘ ਸੰਧੂ, ਕਾਲਜ ਖੇਡ ਮੁਖੀ ਪੂਜਾ, ਜ਼ਿਲ੍ਹਾ ਅਥਲੈਟਿਕਸ ਕੋਚ ਸਵਿਤਾ, ਜਸਪ੍ਰੀਤ ਸਿੰਘ, ਕੋਚ ਕੁਲਵਿੰਦਰ ਸਿੰਘ, ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਵੱਲੋਂ ਵਿਦਿਆਰਥਣ ਰਿੰਪਲ ਨੂੰ ਖੇਡਾਂ ਪ੍ਰਤੀ ਦਿੱਤੇ ਸਹਿਯੋਗ ਦੀ ਸ਼ਲਾਘਾ ਕਰਦਿਆਂ ਬੇਹਤਰੀਨ ਭਵਿੱਖ ਲਈ ਸ਼ੁਭਕਾਮਨਾਵਾਂ ਦਿੱਤੀਆਂ।

ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਉਕਤ ਤੋਂ ਇਲਾਵਾ ਕਾਲਜ ਦੀਆਂ 2 ਹੋਰ ਖਿਡਾਰਨਾਂ ਹੁਸ਼ਨਪ੍ਰੀਤ ਕੌਰ ਅਤੇ ਗਾਇਤਰੀ ਨੇ ਲਖਨਊ (ਯੂ. ਪੀ.) ਵਿਖੇ ਹੋਈ 'ਖੇਲੋ ਇੰਟਰ ਯੂਨੀਵਰਸਿਟੀ ਫੁੱਟਬਾਲ ਚੈਂਪੀਅਨਸ਼ਿਪ' 'ਚ ਤੀਜਾ ਸਥਾਨ ਹਾਸਲ ਕਰ ਕੇ ਕਾਲਜ ਦਾ ਮਾਣ ਵਧਾਇਆ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਖਿਡਾਰਨਾਂ ਨੇ ਟੀਮ ਵਰਕ ਦਾ ਸ਼ਾਨਦਾਰ ਪ੍ਰਦਰਸ਼ਨ ਕਰਦਿਆਂ ਤੀਜਾ ਸਥਾਨ ਹਾਸਲ ਕੀਤਾ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਖਿਡਾਰਨ ਕਵਲਜੀਤ ਕੌਰ ਨੇ ਵੀ ਲਖਨਊ (ਯੂ. ਪੀ.) ਵਿਖੇ ਹੋਈ 'ਖੇਲੋ ਇੰਟਰ ਯੂਨੀਵਰਸਿਟੀ ਐਥਲੈਟਿਕ ਚੈਂਪੀਅਨਸ਼ਿਪ' 'ਚ ਦੂਜਾ ਸਥਾਨ ਹਾਸਲ ਕੀਤਾ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਕਾਲਜ ਦੀ ਵਿਦਿਆਰਥਣ ਨੇ ਸਮੇਂ-ਸਮੇਂ 'ਤੇ ਕਈ ਟਰੈਕ ਅਤੇ ਫ਼ੀਲਡ ਮੁਕਾਬਲਿਆਂ 'ਚ ਹਿੱਸਾ ਲੈ ਕੇ ਆਪਣੀ ਕਾਬਲੀਅਤ ਦਾ ਸਬੂਤ ਦਿੱਤਾ ਹੈ।

ਬਾਲ ਮਜ਼ਦੂਰੀ ਅੱਜ ਵੀ ਇੱਕ ਚਿੰਤਾ ਦਾ ਵਿਸ਼ਾ

ਗੁਰਦਾਸਪੁਰ (ਜਨਕ ਮਹਾਜਨ)-ਬਾਲ ਮਜ਼ਦੂਰੀ ਦੇ ਧੰਦੇ ਨੂੰ ਰੋਕਣ ਵਾਸਤੇ ਪੰਜਾਬ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ ਨੇ ਪੂਰਨ ਤੌਰ 'ਤੇ ਰੋਕ ਲਗਾਈ ਹੋਈ ਹੈ। ਉਸ ਦੇ ਬਾਵਜੂਦ ਵੀ ਛੋਟੇ-ਛੋਟੇ ਬੱਚਿਆਂ ਤੋਂ ਅਨੇਕਾਂ ਕੰਮ ਦੁਕਾਨਦਾਰ, ਹਲਵਾਈ ਅਤੇ ਫੈਕਟਰੀਆਂ ਵਾਲੇ ਲੈ ਰਹੇ ਹਨ। ਇਸ ਪਾਸੇ ਪੰਜਾਬ ਸਰਕਾਰ ਬਿਲਕੁਲ ਗੰਭੀਰ ਨ੍ਹੀ ਅਤੇ ਜਿਸ ਕਰਕੇ ਇਹ ਚਿੰਤਾ ਦਾ ਵਿਸ਼ਾ ਬਣ ਗਿਆ ਹੈ। ਜਦ ਇਸ ਪ੍ਰਤੀਨਿਧ ਨੇ ਵੱਖ-ਵੱਖ ਫੈਕਟਰੀਆਂ, ਭੱਠੇ, ਦੁਕਾਨਾਂ ਅਤੇ ਛੋਟੇ ਉਦਯੋਗਾਂ ਦਾ ਦੌਰਾ ਕੀਤਾ ਤਾਂ ਪਾਇਆ ਕਿ ਗ਼ਰੀਬ ਲੋਕਾਂ ਨੂੰ ਗ਼ਰੀਬ ਹੋਣ ਕਰਕੇ ਅਤੇ ਦੋ ਸਮੇਂ ਦੀ ਰੋਟੀ ਖਾਤਰ ਬੱਚਿਆਂ ਨੂੰ ਕੰਮ ਕਰਨਾ ਪੈਂਦਾ ਹੈ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਸੰਬੰਧਿਤ ਵਿਭਾਗ ਸਭ ਕੁਝ ਜਾਣਦਾ ਹੋਇਆ ਵੀ ਮੂਕ ਦਰਸ਼ਕ ਬਣੀ ਬੈਠਾ ਹੈ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਯੂਨੀਅਨਾਂ ਵਲੋਂ ਵਿਰੋਧ ਕਰਨ ਦੇ ਬਾਵਜੂਦ ਬਾਲ ਮਜ਼ਦੂਰੀ ਦਾ ਕੋਈ ਮਸਲਾ ਹੱਲ ਨਹੀਂ ਹੋਇਆ ਅਤੇ ਬਾਲ ਮਜ਼ਦੂਰ ਗੁਰਦਾਸਪੁਰ ਤੇ ਆਲੇ-ਦੁਆਲੇ ਦੇ ਕਸਬਿਆਂ ਵਿਚ ਆਮ ਦੇਖੇ ਜਾਂਦੇ ਹਨ। ਇਥੇ ਇਹ ਵੀ ਪਤਾ ਲੱਗਾ ਹੈ ਕਿ ਲੋਕ ਇਨ੍ਹਾਂ ਬੱਚਿਆਂ 'ਤੇ ਤਰਸ ਵੀ ਕਰਦੇ ਹਨ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਕੰਮ ਬਦਲੇ ਕੁਝ ਰਕਮ ਵੀ ਦਿੰਦੇ ਹਨ, ਜਿਸ ਨਾਲ ਇਹ ਛੋਟੇ ਬੱਚੇ ਆਪਣਾ ਛੋਟਾ ਮੋਟਾ ਖਰਚਾ ਕਰ ਲੈਂਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਗੁਰਦਾਸਪੁਰ ਪਾਸੋਂ ਮੰਗ ਕੀਤੀ ਕਿ ਜ਼ਿਲ੍ਹੇ ਅੰਦਰੋਂ ਬਾਲ ਮਜ਼ਦੂਰੀ ਨੂੰ ਰੋਕਣ ਵਾਸਤੇ ਅਹਿਮ ਉਪਰਾਲੇ ਕੀਤੇ ਜਾਣ ਜਿਸ ਨਾਲ ਬੱਚਿਆਂ ਦਾ ਭਵਿੱਖ ਧੁੰਦਲਾ ਹੋਣ ਤੋਂ ਬਚ ਸਕੇ।

ਬੱਚਿਆਂ ਦਾ ਦਸ ਦਿਨਾ ਗੁਰਮਤਿ ਸਮਰ ਕੈਂਪ ਆਯੋਜਿਤ

ਕਾਦੀਆਂ (ਯਾਦਵਿੰਦਰ ਸਿੰਘ ਮਲਹੋਤਰਾ)-ਜਥੇਦਾਰ ਗੁਰਿੰਦਰਪਾਲ ਸਿੰਘ ਗੋਰਾ ਮੈਂਬਰ ਸ਼੍ਰੋਮਣੀ ਗੁਰਦੁਆਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਨੇ ਸਤਬੀਰ ਸਿੰਘ ਓਐਸਡੀ ਪ੍ਰਧਾਨ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਤੇ ਬਲਵਿੰਦਰ ਸਿੰਘ ਕਾਹਲਵਾਂ ਸਕੱਤਰ ਧਰਮ ਪ੍ਰਚਾਰ ਕਮੇਟੀ ਦੇ ਵਿਸ਼ੇਸ਼ ਸਹਿਯੋਗ ਨਾਲ ਕਾਦੀਆਂ ਦੇ ਗੁਰਦੁਆਰਾ ਬਾਬਾ ਬੰਦਾ ਸਿੰਘ ਬਹਾਦਰ ਵਿਖੇ ਬੀਤੇ 10 ਦਿਨਾਂ ਤੋਂ ਬੱਚਿਆਂ ਦਾ ਗੁਰਮਤਿ ਸਮਰ ਕੈਂਪ ਲਗਾਇਆ ਗਿਆ ਸੀ।

ਇਸ ਗੁਰਮਤਿ ਸਮਰ ਕੈਂਪ ਵਿੱਚ ਭਾਈ ਮਨਜੀਤ ਸਿੰਘ ਕਾਦੀਆਂ ਪ੍ਰਚਾਰਕ ਧਰਮ ਪ੍ਰਚਾਰ ਕਮੇਟੀ ਵੱਲੋਂ ਕਾਦੀਆਂ 35 ਬੱਚਿਆਂ ਨੂੰ 10 ਦਿਨ ਇਕੱਤਰ ਕਰਕੇ ਸਿੱਖ ਧਰਮ ਦੀ ਮੁੱਢਲੀ ਸਿੱਖਿਆ, ਗੁਰਬਾਣੀ, ਸਿੱਖ ਇਤਿਹਾਸ ਅਤੇ ਰਹਿਤ ਮਰਿਯਾਦਾ ਦੀ ਸਿੱਖਿਆ ਦਿੱਤੀ ਗਈ। ਗੁਰਮਤਿ ਸਮਰ ਕੈਂਪ ਦੀ ਸੰਪੂਰਨਤਾ ਮੌਕੇ ਜਥੇਦਾਰ ਗੋਰਾ ਨੇ ਵਿਸ਼ੇਸ਼ ਤੌਰ 'ਤੇ ਪਹੁੰਚ ਕੇ ਭਾਈ ਮਨਜੀਤ ਸਿੰਘ ਕਾਦੀਆਂ ਪ੍ਰਚਾਰਕ ਧਰਮ ਪ੍ਰਚਾਰ ਕਮੇਟੀ ਵੱਲੋਂ ਬੱਚਿਆਂ ਨੂੰ 10 ਦਿਨ ਦੌਰਾਨ ਦਿੱਤੀ ਗਈ ਧਾਰਮਿਕ ਸਿੱਖਿਆ ਬੱਚਿਆਂ ਦੇ ਮਾਪਿਆਂ, ਸੰਗਤਾਂ, ਗੁਰਦੁਆਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਅਤੇ ਨਗਰ ਦੇ ਮੋਹਤਬਰਾਂ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਦਸ ਗੁਰੂ ਸਾਹਿਬਾਨ, ਪੰਜ ਪਿਆਰੇ ਸਾਹਿਬਾਨ, ਚਾਰ ਸਾਹਿਬਜ਼ਾਦਿਆਂ, ਪੰਜ ਤਖਤ ਸਾਹਿਬ, ਪੰਜ ਕਕਾਰ ਸਮੇਤ ਗੁਰੂ ਸਾਹਿਬਾਨ ਦੇ ਜੀਵਨ ਅਤੇ ਸਿੱਖ ਇਤਿਹਾਸ ਦੇ ਨਾਲ ਸਬੰਧਤ ਸਵਾਲ ਪੁੱਛੇ ਗਏ ਜਿਨ੍ਹਾਂ ਦਾ ਬੱਚਿਆਂ ਵੱਲੋਂ ਸਟੇਜ 'ਤੇ ਆ ਕੇ ਬਾਖੂਬੀ ਜਵਾਬ ਸੁਣਾਏ ਗਏ। ਇਸ ਮੌਕੇ ਜਥੇਦਾਰ ਗੋਰਾ ਨੇ ਗੁਰਮਤਿ ਸਮਰ ਕੈਂਪ ਵਿੱਚ ਭਾਗ ਲੈਣ ਵਾਲੇ 35 ਬੱਚਿਆਂ ਤੇ ਉਨ੍ਹਾਂ ਦੇ ਮਾਪਿਆਂ ਦਾ ਤਹਿ ਦਿਲੋਂ ਵਧਾਈ ਦਿੰਦਿਆਂ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਦੇ ਗ੍ਰੰਥੀ ਸਿੰਘ, ਗੁਰਦੁਆਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਅਤੇ ਨਗਰ ਦੇ ਮੋਹਤਬਰਾਂ ਦਾ ਸਹਿਯੋਗ ਦੇਣ ਤੇ ਤਹਿ ਦਿਲੋਂ ਧੰਨਵਾਦ ਕੀਤਾ। ਪ੍ਰਚਾਰਕ ਸਾਹਿਬਾਨ ਨੂੰ ਸਿਰੋਪਾਓ ਦੇ ਕੇ ਸਨਮਾਨਿਤ ਕੀਤਾ ਗਿਆ।

ਕੋਟਲੀ 'ਚ 13 ਮੈਂਬਰੀ ਕਮੇਟੀ ਗਠਿਤ

ਤਰਨ ਤਾਰਨ (ਪ੍ਰਿਤਪਾਲ ਸਿੰਘ)-ਮਨਰੇਗਾ ਵਰਕਰਜ਼ ਯੂਨੀਅਨ ਇਕਾਈ ਕੋਟਲੀ ਦੀ ਮੀਟਿੰਗ ਹਰਪ੍ਰੀਤ ਕੌਰ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ। ਮੀਟਿੰਗ ਨੂੰ ਸੰਬੋਧਨ ਕਰਦਿਆਂ ਦਿਹਾਤੀ ਮਜ਼ਦੂਰ ਸਭਾ ਦੇ ਸੂਬਾਈ ਆਗੂ ਬਲਦੇਵ ਸਿੰਘ ਪੰਡੋਰੀ, ਮਨਰੇਗਾ ਵਰਕਰਜ਼ ਯੂਨੀਅਨ ਦੇ ਜ਼ਿਲ੍ਹਾ ਕਨਵੀਨਰ ਅਮਰਜੀਤ ਸਿੰਘ ਕੋਟਲੀ ਅਤੇ ਅੰਗਰੇਜ਼ ਸਿੰਘ ਨੇ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਦੀ ਮਾਨ ਸਰਕਾਰ ਮਨਰੇਗਾ ਸਕੀਮ ਨੂੰ ਪਾਰਦਰਸ਼ੀ ਢੰਗ ਨਾਲ ਲਾਗੂ ਕਰਕੇ ਅਤੇ ਮਨਰੇਗਾ ਸਕੀਮ 'ਚ ਫੈਲਿਆ ਭ੍ਰਿਸ਼ਟਾਚਾਰ ਬੰਦ ਕੀਤਾ ਜਾਵੇ। ਮਨਰੇਗਾ ਸਕੀਮ ਅਧੀਨ ਜੌਬ ਕਾਰਡ ਬਣਾ ਕੇ ਸਾਰਾ ਸਾਲ ਕੰਮ ਦਿੱਤਾ ਜਾਵੇ ਅਤੇ ਮਿਹਨਤਾਨਾ ਸਮੇਂ ਸਿਰ ਦਿੱਤਾ ਜਾਵੇ। ਬੇਘਰੇ ਮਜ਼ਦੂਰਾਂ ਨੂੰ 10-10 ਮਰਲੇ ਦੇ ਪਲਾਟ ਦਿੱਤੇ ਜਾਣ ਅਤੇ ਘਰ ਬਣਾਉਣ ਲਈ ਪੰਜ ਲੱਖ ਰੁਪਏ ਦੀ ਗ੍ਰਾਂਟ ਜਾਰੀ ਕੀਤੀ ਜਾਵੇ। ਇਸ ਮੌਕੇ 13 ਮੈਂਬਰੀ ਕਮੇਟੀ ਦੀ ਚੋਣ ਕੀਤੀ ਗਈ ਜਿਸ ਵਿੱਚ ਹਰਪ੍ਰੀਤ ਕੌਰ ਪ੍ਰਧਾਨ, ਪਰਮਜੀਤ ਕੌਰ, ਜਸਬੀਰ ਕੌਰ, ਚਰਨ ਸਿੰਘ ਮੀਤ ਪ੍ਰਧਾਨ, ਮਨਜਿੰਦਰ ਕੌਰ ਸਕੱਤਰ, ਸਿਮਰਨਜੀਤ ਕੌਰ, ਸਰਵਨ ਸਿੰਘ ਸਹਾਇਕ ਸਕੱਤਰ ਤੋਂ ਇਲਾਵਾ ਸਵਿੰਦਰ ਕੌਰ, ਗੁਰਮੀਤ ਕੌਰ, ਰਾਜਵਿੰਦਰ ਕੌਰ, ਹਰਪ੍ਰੀਤ ਕੌਰ, ਸੁਖਵਿੰਦਰ ਕੌਰ, ਪਰਮਜੀਤ ਕੌਰ, ਪਲਵਿੰਦਰ ਕੌਰ, ਨਿਰਮਲ ਕੌਰ, ਪਰਮਜੀਤ ਕੌਰ, ਜਸਬੀਰ ਕੌਰ, ਮੁਖਤਾਰ ਸਿੰਘ, ਮਨਜੀਤ ਕੌਰ ਅਤੇ ਮਨਪ੍ਰੀਤ ਕੌਰ ਮੈਂਬਰ ਚੁਣੇ ਗਏ।

ਡਰੱਗ ਇੰਸਪੈਕਟਰ/ਡਾਕਟਰ ਨੂੰ ਬੰਦੀ ਬਣਾਉਣਾ ਅਤਿ ਨਿੰਦਣਯੋਗ ਘਟਨਾ: ਮੱਲ੍ਹਾ, ਪੰਡੋਰੀ

ਪੱਟੀ (ਬਲਦੇਵ ਸਿੰਘ ਕਿਰਤੋਵਾਲ/ਸ਼ਮਸ਼ੇਰ ਸਿੰਘ ਯੋਧਾ)-ਬੀਤੇ ਦਿਨੀਂ ਕਸਬਾ ਹਰੀਕੇ ਵਿਖੇ ਸਰਕਾਰੀ ਹੁਕਮਾਂ 'ਤੇ ਮੈਡੀਕਲ ਸਟੋਰਾਂ ਦੀ ਚੈਕਿੰਗ ਕਰਨ ਪੁੱਜੇ ਹਰਪ੍ਰੀਤ ਸਿੰਘ ਡਰੱਗ ਇੰਸਪੈਕਟਰ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਸਹਾਇਕ ਮੈਡੀਕਲ ਅਫਸਰ ਡਾਕਟਰ ਬੇਅੰਤ ਸਿੰਘ ਨੂੰ ਮੈਡੀਕਲ ਸਟੋਰ ਮਾਲਕਾ ਨੇ ਬੰਦੀ ਬਣਾ ਲਿਆ ਤੇ ਗਾਲੀ-ਗਲੋਚ ਕੀਤਾ ਜੋ ਕਿ ਅਤਿ ਨਿੰਦਣਯੋਗ ਹੈ। ਭਾਰਤੀ ਇਨਕਲਾਬੀ ਮਾਰਕਸਵਾਦੀ ਪਾਰਟੀ ਦੇ ਜ਼ਿਲ੍ਹਾ ਸਕੱਤਰ ਮੁਖਤਾਰ ਸਿੰਘ ਮੱਲ੍ਹਾ ਜ਼ਿਲ੍ਹਾ ਵਿੱਤ ਸਕੱਤਰ ਬਲਦੇਵ ਸਿੰਘ ਪੰਡੋਰੀ ਨੇ ਇਸ ਘਿਨੌਣੀ ਕਾਰਵਾਈ ਦੀ ਕਰੜੇ ਸ਼ਬਦਾਂ ਵਿੱਚ ਨਿੰਦਾ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਅਤੇ ਪੁਲਸ ਪ੍ਰਸ਼ਾਸਨ ਨਸ਼ੇ ਦੇ ਮਾਫੀਆ ਮੈਡੀਕਲ ਸਟੋਰਾਂ ਦੇ ਮਾਲਕਾਂ 'ਤੇ ਸਖਤੀ ਨਾਲ ਪੇਸ਼ ਆਵੇ ਤੇ ਦੋਸ਼ੀਆਂ ਨੂੰ ਤੁਰੰਤ ਗ੍ਰਿਫਤਾਰ ਕਰੇ। ਆਗੂਆਂ ਦੱਸਿਆ ਕਿ ਕੁਝ ਲੋਕਾਂ ਵੱਲੋਂ ਜਥੇਬੰਦੀ ਦੀ ਆੜ ਵਿਚ ਸ਼ਰੇਆਮ ਨਜਾਇਜ਼ ਧੰਦੇ ਕੀਤੇ ਜਾ ਰਹੇ ਹਨ। ਇੱਕ ਪਾਸੇ ਸਰਕਾਰ ਨੂੰ ਵੱਧ ਰਹੇ ਨਸ਼ੇ ਨੂੰ ਲੈ ਕੇ ਕਾਰਵਾਈ ਲਈ ਉਕਸਾਇਆ ਜਾ ਰਿਹਾ ਤੇ ਦੂਸਰੇ ਪਾਸੇ ਕਈ ਮੈਡੀਕਲ ਸਟੋਰਾਂ ਵੱਲੋਂ ਜਥੇਬੰਦੀ ਦੀ ਆੜ ਵਿਚ ਨਜਾਇਜ਼ ਦਵਾਈਆਂ ਰੱਖ ਕੇ ਵੇਚੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ। ਜਦੋਂ ਸਰਕਾਰੀ ਕਰਮਚਾਰੀ ਇਨ੍ਹਾਂ ਮੈਡੀਕਲ ਸਟੋਰਾਂ ਦੀ ਚੈਕਿੰਗ ਕਰਦੇ ਹਨ ਤਾਂ ਜਥੇਬੰਦੀ ਦੀ ਆੜ ਵਿਚ ਅਫਸਰਸ਼ਾਹੀ ਨੂੰ ਦਬਾਇਆ ਜਾਂਦਾ। ਜੇਕਰ ਮੈਡੀਕਲ ਸਟੋਰ 'ਚ ਕੁਝ ਗਲਤ ਨਹੀਂ ਸੀ ਤਾਂ ਚੈਕਿੰਗ ਦਾ ਵਿਰੋਧ ਕਰਨ ਦੀ ਕੀ ਲੋੜ ਸੀ। ਇਨ੍ਹਾਂ ਆਗੂਆਂ ਨੇ ਕਿਹਾ ਕਿ ਅਜਿਹੇ ਲੋਕ ਚੰਗੇ ਮੈਡੀਕਲ ਸਟੋਰਾਂ ਦੇ ਮਾਲਕਾਂ ਦਾ ਵੀ ਅਕਸ ਖਰਾਬ ਕਰ ਰਹੇ ਹਨ ਅਤੇ ਚੰਦ ਪੈਸਿਆਂ ਦੀ ਖਾਤਰ ਨਸ਼ਿਆਂ ਨਾਲ ਜਵਾਨੀ ਦਾ ਘਾਣ ਕਰ ਰਹੇ ਹਨ। ਇਨ੍ਹਾਂ ਆਗੂਆਂ ਨੇ ਕਿਹਾ ਕਿ ਜੇਕਰ ਪੁਲਸ ਪ੍ਰਸ਼ਾਸਨ ਇਹੋ ਜਿਹੇ ਘਿਨੌਣੇ ਲੋਕਾਂ 'ਤੇ ਕਾਰਵਾਈ ਨਹੀਂ ਹੁੰਦੀ ਤਾਂ ਇਨ੍ਹਾਂ ਦੇ ਹੌਸਲੇ ਹੋਰ ਵਧਣਗੇ।

ਜੀ ਜੀ ਐੱਸ ਮਾਡਰਨ ਸਕੂਲ ਬਖਤਪੁਰ 'ਚ ਸ਼ਹੀਦੀ ਪੁਰਬ ਮਨਾਇਆ

ਧਾਰੀਵਾਲ (ਮਨਦੀਪ ਸਿੰਘ ਵਿੱਕੀ)-ਗੁਰੂ ਗੋਬਿੰਦ ਸਿੰਘ (ਜੀਜੀਐੱਸ) ਮਾਡਰਨ ਸਕੂਲ ਬਖਤਪੁਰ ਵਿਖੇ ਸ਼ਹੀਦਾਂ ਦੇ ਸਿਰਤਾਜ ਸਾਹਿਬ ਸ੍ਰੀ ਗੁਰੂ ਅਰਜਨ ਦੇਵ ਜੀ ਦਾ ਸ਼ਹੀਦੀ ਪੁਰਬ ਮਨਾਇਆ ਗਿਆ। ਇਸ ਮੌਕੇ ਸਕੂਲ ਮੈਨੇਜਮੈਂਟ, ਸਟਾਫ ਅਤੇ ਸਮੂਹ ਵਿਦਿਆਰਥੀਆਂ ਵੱਲੋਂ ਠੰਡੇ ਮਿੱਠੇ ਜਲ ਦੀ ਛਬੀਲ ਲਗਾਈ ਗਈ। ਸਕੂਲ ਪ੍ਰਿੰਸੀਪਲ ਮੇਜਰ ਸਿੰਘ ਚਾਹਲ ਨੇ ਦੱਸਿਆ ਕਿ ਇਸ ਦੌਰਾਨ ਬੱਚਿਆਂ ਵੱਲੋਂ ਬੜੇ ਉਤਸ਼ਾਹ ਨਾਲ ਠੰਡਾ ਮਿੱਠਾ ਜਲ ਵਰਤਾਉਣ ਤੇ ਬਰਤਨ ਸਾਫ ਕਰਨ ਦੀ ਸੇਵਾ ਨਿਭਾਈ ਗਈ। ਇਸ ਮੌਕੇ ਸਕੂਲ ਦੇ ਡਇਰੈਕਟਰ ਡਾ: ਮਹਿੰਦਰਪਾਲ ਸਿੰਘ ਕਲੇਰ, ਪ੍ਰਧਾਨ ਰਣਜੀਤ ਕੌਰ, ਪ੍ਰਿੰਸੀਪਲ ਮੇਜਰ ਸਿੰਘ ਚਾਹਲ, ਸੁਖਮੀਤ ਕੌਰ, ਅਧਿਆਪਕ ਅਜਮੇਰ ਸਿੰਘ, ਸਿਮਰਨਜੀਤ ਕੌਰ, ਸੁਖਵੰਤ ਕੌਰ, ਮੈਡਮ ਰਮਨ, ਮਨਪ੍ਰੀਤ ਕੌਰ, ਪਰਮਿੰਦਰ ਕੌਰ, ਮੈਡਮ ਕਿਰਨ, ਮੈਡਮ ਰੁਪਿੰਦਰ ਕੌਰ, ਮੈਡਮ ਕੁਲਜਿੰਦਰ ਕੌਰ, ਦਲਜੀਤ ਕੌਰ, ਕੁਲਦੀਪ ਕੌਰ ਅਤੇ ਜਤਿੰਦਰ ਕੌਰ ਆਦਿ ਸਮੇਤ ਸਮੂਹ ਸਟਾਫ ਮੈਂਬਰ ਅਤੇ ਵਿਦਿਆਰਥੀ ਹਾਜ਼ਰ ਸਨ।

ਪੁਲਸ ਵੱਲੋਂ ਨਸ਼ੀਲਾ ਪਦਾਰਥ ਜ਼ਬਤ, ਦੋਸ਼ੀਆਂ ਖ਼ਿਲਾਫ਼ ਮਾਮਲਾ ਦਰਜ

ਗੁਰਦਾਸਪੁਰ (ਜਨਕ ਮਹਾਜਨ)-ਪੁਲਸ ਪ੍ਰਸ਼ਾਸਨ ਵੱਲੋਂ ਨਸ਼ਿਆ ਨੂੰ ਜੜ੍ਹ ਤੋਂ ਖ਼ਤਮ ਕਰਨ ਲਈ ਵਿੱਢੀ ਗਈ ਮੁਹਿੰਮ ਤਹਿਤ ਕਰਵਾਈ ਕਰਦਿਆਂ ਵੱਡੀ ਪੱਧਰ 'ਤੇ ਨਸ਼ਾ ਤਸਕਰਾਂ ਨੂੰ ਕਾਬੂ ਕਰਕੇ ਸਲਾਖਾਂ ਵਿਖੇ ਡੱਕਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਇਸੇ ਮੁਹਿੰਮ ਤਹਿਤ ਥਾਣਾ ਕਾਹਨੂੰਵਾਨ ਪੁਲਸ ਦੇ ਏਐੱਸਆਈ ਹਰਪ੍ਰੀਤਮ ਸਿੰਘ ਨੇ ਸਮੇਤ ਪੁਲਸ ਪਾਰਟੀ ਗਸ਼ਤ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦਾਣਾ ਮੰਡੀ ਮੋੜ ਨਜ਼ਦੀਕ ਚਰਚ ਕਾਹਨੂੰਵਾਂਨ ਤੋਂ ਕਮਲਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਜੈਲ ਸਿੰਘ ਵਾਸੀ ਢੇਸੀਆਂ ਥਾਣਾ ਕਾਹਨੂੰਵਾਂਨ ਨੂੰ ਸ਼ੱਕ ਦੇ ਆਧਾਰ 'ਤੇ ਮੋਟਰਸਾਇਕਲ ਨੰਬਰੀ ਪੀਬੀ 06.ਏ.ਐਨ 3779 ਸਮੇਤ ਰੋਕ 'ਕੇ ਤਲਾਸ਼ੀ ਲਈ ਤਾਂ ਉਸ ਪਾਸੋਂ ਨਸ਼ੀਲੀਆਂ ਗੋਲੀਆਂ ਪਾਈਆਂ ਗਈਆਂ। ਇਸ ਬਾਰੇ ਇਤਲਾਹ ਮਿਲਣ 'ਤੇ ਤਫਤੀਸ਼ੀ ਅਫਸਰ ਸੁਰਜਨ ਸਿੰਘ ਨੇ ਸਮੇਤ ਪੁਲਸ ਪਾਰਟੀ ਕਾਬੂ ਕੀਤੇ ਦੋਸ਼ੀ ਕੋਲੋਂ 1000 ਨਸ਼ੀਲੀਆਂ ਗੋਲੀਆਂ ਮਾਰਕਾ ਟਰਾਮਾਡੋਲ ਮਿਲਣ 'ਤੇ ਉਕਤ ਵਿਅਕਤੀ ਖ਼ਿਲਾਫ਼ ਐਨਡੀਪੀਐਸ ਐਕਟ ਤਹਿਤ ਮਾਮਲਾ ਦਰਜ ਕਰਕੇ ਦੋਸ਼ੀ ਨੂੰ ਗ੍ਰਿਫਤਾਰ ਕਰ ਲਿਆ ਗਿਆ ਹੈ। ਇਸੇ ਤਰ੍ਹਾਂ ਐਸਆਈ ਸਰਬਜੀਤ ਸਿੰਘ ਨੇ ਸਮੇਤ ਪੁਲਸ ਪਾਰਟੀ ਮੁੱਖਬਰ ਖਾਸ ਦੀ ਇਤਲਾਹ 'ਤੇ ਮੋੜ ਸਾਂਸੀਆਂ ਮੁਹੱਲਾ ਬਹਿਰਾਮਪੁਰ ਤੋਂ ਦੋਸ਼ਣ ਵਾਸੀ ਸਾਂਸੀਆਂ ਮੁਹੱਲਾ ਬਹਿਰਾਮਪੁਰ ਨੂੰ ਕਾਬੂ ਕਰਕੇ ਉਸ ਪਾਸੋਂ ਬ੍ਰਾਮਦ ਮੋਮੀ ਲਿਫਾਫੇ ਵਿਚੋਂ 02 ਗ੍ਰਾਮ ਹੈਰੋਇਨ ਅਤੇ 1600 ਰੁਪਏ ਡਰੱਗ ਮਨੀ ਬ੍ਰਾਮਦ ਕੀਤੀ ਹੈ। ਪੁਲਸ ਨੇ ਉਕਤ ਦੋਸ਼ਣ ਖ਼ਿਲਾਫ਼ ਐਨ.ਡੀ.ਪੀ.ਐਸ. ਐਕਟ ਤਹਿਤ ਮਾਮਲਾ ਦਰਜ ਕਰਕੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਅਰੰਭ ਕਰ ਦਿੱਤੀ ਹੈ।

ਚਿੱਟੇ ਦੀ ਓਵਰਡੋਜ ਨਾਲ ਨੌਜਵਾਨ ਦੀ ਮੌਤ

ਮਾਨਸਾ (ਗੀਤਵਾਲ) ਸਥਾਂਨਕ ਕਚਿਹਰੀ ਵਿਖੇ ਇਕ ਟਾਇਪਿਸਟ ਵਜੋਂ ਕੰਮ ਕਰਦੇ 30 ਸਾਲਾ ਜੋਗਾ ਵਾਸੀ ਨੌਜਵਾਨ ਦੀ ਨਸ਼ੇ ਦੀ ਓਵਰਡੋਜ ਨਾਲ ਮੌਤ ਹੋ ਜਾਣ ਦਾ ਸਮਾਚਾਰ ਹੈ। ਜੋਗਾ ਪੁਲਸ ਨੂੰ ਅਜੇ ਤੱਕ ਇਸ ਦੀ ਕੋਈ ਸੂਚਨਾ ਨਹੀਂ ਹੈ। ਮ੍ਰਿਤਕ ਯੁੱਧਵੀਰ ਸਿੰਘ ਦੇ ਪਿਤਾ ਅਜਮੇਰ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਉਸਦਾ ਲੜਕਾ ਪਿਛਲੇ ਲੰਬੇ ਸਮੇਂ ਤੋ ਨਸੇ ਦਾ ਆਦੀ ਸੀ ਅਤੇ ਮਾਨਸਾ ਕਚਹਿਰੀ ਵਿਖੇ ਟਾਇਪਿਸਟ ਵਜੋਂ ਕੰਮ ਕਰਦਾ ਸੀ ਪਰ ਉਸ ਦੀ ਲਾਸ਼ ਜੋਗਾ ਵਿਖੇ ਇਕ ਸੁੰਨਸਾਨ ਥਾਂ ਤੋਂ ਮਿਲੀ ਹੈ ਅਤੇ ਮੌਕੇ ਤੋਂ ਇੱਕ ਟੀਕਾ ਵੀ ਮਿਲਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਯੁੱਧਵੀਰ ਸਿੰਘ ਨੂੰ ਕੁੱਝ ਸਮਾਂ ਪਹਿਲਾ ਇੱਕ ਨਸ਼ਾ ਛੁਡਾਓ ਸੈਂਟਰ ਵਿੱਚ ਇਲਾਜ ਲਈ ਭਰਤੀ ਵੀ ਕਰਵਾਇਆ ਸੀ। ਅਜਮੇਰ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਯੁੱਧਵੀਰ ਸਿੰਘ ਦੇ 2 ਸਾਲਾਂ ਦੀ ਲੜਕੀ ਤੇ 7 ਮਹੀਨਿਆਂ ਦਾ ਲੜਕਾ ਹੈ। ਨਗਰ ਪੰਚਾਇਤ ਜੋਗਾ ਦੇ ਪ੍ਰਧਾਨ ਕਾਮਰੇਡ ਗੁਰਮੀਤ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਵੀ ਕਈ ਨੌਜਵਾਨ ਨਸ਼ੇ ਦੀ ਓਵਰਡੋਜ ਦੀ ਭੇਟ ਚੜ੍ਹ ਚੁੱਕੇ ਹਨ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਇਸ ਖੇਤਰ ਵਿਚ ਨਸ਼ੇ ਦੀ ਭਰਮਾਰ ਹੈ। ਲੋਕਾਂ ਵੱਲੋਂ ਰੌਲਾ ਪਾਉਣ ਤੇ ਪੁਲਸ ਨੇ ਕਈ ਵਾਰ ਨਸ਼ਾ ਤਸਕਰਾਂ ਨੂੰ ਫੜਿਆ ਵੀ ਹੈ ਪਰ ਉਹ ਮਾਮੂਲੀ ਮਾਤਰਾ ਵਿਚ ਨਸ਼ਾ ਫੜਿਆ ਹੋਣ ਕਰਕੇ ਛੇਤੀ ਹੀ ਬਾਹਰ ਆ ਜਾਂਦੇ ਹਨ। ਉਨ੍ਹਾਂ ਨੌਜਵਾਨ ਯੁੱਧਵੀਰ ਦੀ ਮੌਤ ਤੇ ਦੁੱਖ ਪ੍ਰਗਟ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਮਜਦੂਰ ਪਰਿਵਾਰ ਨਾਲ ਸਬੰਧਤ ਇਹ ਨੌਜਵਾਨ ਨਸ਼ੇ ਦਾ ਟੀਕਾ ਲਗਾਉਣ ਕਰਕੇ ਮੌਤ ਦੇ ਮੂੰਹ ਵਿਚ ਗਿਆ ਹੈ। ਜਿਸ ਦੀ ਪੁਲਸ ਵੱਲੋਂ ਜਾਂਚ ਕਰਕੇ ਕਾਰਵਾਈ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ ਕਿ ਆਖਿਰ ਇਸ ਇਲਾਕੇ ਵਿਚ ਨਸ਼ਾ ਤਸਕਰ ਫੜੇ ਕਿਉਂ ਨਹੀਂ ਜਾ ਰਹੇ। ਉੱਧਰ ਥਾਣਾ ਜੋਗਾ ਦੇ ਮੁਖੀ ਬਲਦੇਵ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਇਹ ਮਾਮਲਾ ਉਨ੍ਹਾਂ ਦੇ ਧਿਆਨ ਵਿਚ ਨਹੀਂ ਹੈ। ਉਹ ਇਸ ਬਾਰੇ ਪਤਾ ਕਰਕੇ ਕਾਰਵਾਈ ਅਮਲ ਵਿਚ ਲਿਆਉਣਗੇ।

Public Notice

I, Amarjit Kaur w/o Surinder Singh has lost sale deed no. 6402 dated 12.01.1972 relating to House no. WX-222 Measuring 1.75 Marla situated at Basti Nau, Tehsil and Distt. Jalandhar and same is not traceable. I am rising loan from Kogta Financial (I) Limited and same is required for this loan. If anyone have any objection or have found before said Sale Deed, He can contact Lalit Kakkar, Advocate on his Mobile No. 9876107449.

Court Notice

In the Court of Ms. Parul Civil Judge (Junior Division), Rupnagar.

CNR No. PBRO02-000667-2023

Next Date : 29.7.2023

Kuldeep Kaur D/o Surinder Singh S/o Ram Singh now wife of Mohan Singh R/o Vill. Dalla, Tehsil Chamkaur Sahib, Distt. Rupnagar.

Versus

General Public

Suit for Declaration

Publication issued to : General Public

In above titled case, the defendant (s)/respondent (s) could not be served. It is ordered that defendant (s)/respondent (s) should appear in person or through counsel on 29.7.2023 at 10.00 a.m.

For details logon to https://highcourtchd.gov.in/?trs=district notice & district=Ropar

Civil Judge (Junior Division), Rupnagar

Dated, this day of 31.5.2023

Public Notice

It hereby informs to public at large that Ramandeep Singhhas avail loan from AU SMALL FINANCE BANK LIMITED have its branch office at Jalandhar. That Jatinder Kaur w/o Ajit Singh is owner of Property/House measuring 6 Marlas comprised in khasra no.13//20/2 situated in Village Kaitha Tehsil Dasuya Distt. Hoshiarpur vide Sale deed no.2023-24/159/1/30 dated 05-04-2023. This property was Initially, property measuring 6 M comprised in khasra no.13//20/2 was owned by Dimple Dogra d/o Bodhraj Dogra as per Sale deed no.2035 dt.27-11-2009 & mutation no.7923 is sanctioned as per Computerized/Online Jamabandi For the year 2008-09. Dimple Dogra executed Sale deed no.2023-24/159/1/30 dt. 05-04-2023 in respect to property in question i.e Property/House measuring 6 Marlas comprised in khasra no.13//20/2 situated in Village Kaitha Tehsil Dasuya Distt. Hoshiarpur in favor of Jatinder Kaur w/o Ajit Singh & mutation no.10582 is sanctioned as per Computerized/Online Jamabandi for the year 2018-19. That earlier Sale deed no.2035 dt.27-11-2009 is lost and not available with Borrower. If anybody have any Objection regarding the ownership of the property mention below then may contact to undersigned and anybody having claim or claiming any prior rights or interest in any manner in this property or has raised by depositing the aforesaid document to any person/bank/corporation/financial institution may approach the undersigned and submit objection within 7 days from the date of this public notice. After the expiry of period of this no claim shall be entertained and such claim shall be deemed to be false, fake, frivolous, fraudulent and baseless claim and shall have no value in the eyes of law.

Description of Property :-

Property/House measuring 6 Marlas comprised in khasra no.13//20/2 situated in Village Kaitha Tehsil Dasuya Distt. Hoshiarpur.. Boundaries- as Per Title Deed as under: East :Rasta West : owner Mahinder Singh North :Rasta South : owner Mahinder Singh

Lalit Kakkar (Advocate), Off. : Chamber No. 24,

Change of Name

I hitherto known as Kulwinder Verma, w/o Anil Kumar, R/o H.no: EN-261, Rasta Mohalla, Jalandhar-144001 (Punjab), have changed my name and shall hereafter be known as Kulwinder.

PUBLIC NOTICE

Under the instruction of Subham Housing Development Finance Co. Ltd I hereby informed the general public that Sukhdev Singh s/o Tara Singh is owner of Property Total measuring 10 marlas bearing Khewat No. 295 Khatoni No. 746 Khasra No. 132/12 min Jamabandi year 2015/15 Bounded as East : Harpal Singh, West : Baljit Kaur, North : Passage, South : Empty Land which is situated at Jhabhal Kalan sub Tehsil Jhabhal Tehsil & District Tarn-Taran vide sale deed executed Jasbir Kaur w/o Bhupinder Singh sold 10 marlas or property to Sukhdev Singh s/o Tara Singh vide sale deed regd dt. 7.9.2021 as doc no. 2021-22/172/1/817 of which mutation no. 13996 has been sanctioned by the revenue authorities. Jasbir Kaur w/o Bhupinder Singh became owner for above said property vide sale deed executed by Harbhajan Singh s/o Sadhu Singh regd at 15.10.2020 as doc no. 2020-21/172/1/659. That Sukhdev Singh s/o Tara Singh is taking loan on above said property from Subham Housing Development Finance Co. Ltd 55G First Floor City Center Amritsar. Sukhdev Singh s/o Tara Singh is not in possession of following documents 1. Original Sale Deed of Harbhajan Singh s/o Sadhu Singh 2. Original sale deed executed by Harbhajan Singh s/o Sadhu Singh in favour of Jasbir Kaur w/o Bhupinder Singh regd dt. 15.10.2020 as doc no. 2020-21/172/1/659 pertaining to said property. A Lost Information report dt. 9.6.2023 bearing no. 350374/2023has also been got registered in this respect. Anybody having claim or claiming any prior rights or interest in any manner in this property or has raised loan by depositing the aforesaid Sale Deed to any person/bank/corporation/financial institution may approach the undersigned and may submit objections within 7 days in writing from the date of this public notice. After the expiry of the period of this notice, no claim shall be entertained and such claim shall be deemed to be false, fake, frivolous, fraudulent and baseless claim and shall have no value in the eyes of law. It shall also be deemed that nobody has any objection for mortgaging the aforesaid property with Subham Housing Development Finance Co. Ltd.

Vikas Verma (Advocate)
House No. 264, Basant Avenue,
Near I.M.A. House, Amritsar Ph. : 9815156302

ਫਾਰਮ ਏ

ਜਨਤਕ ਸੂਚਨਾ

ਭਾਰਤੀ ਦਿਵਲੀਆ ਅਤੇ ਦਿਵਲੀਆਪਨ ਬੋਰਡ (ਦਿਵਾਲੀਆ ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਸਮਾਧਾਨ ਅਮਲ) ਨਿਯਮ, 2016 ਦੇ ਨਿਯਮ ਅਧੀਨ

ਲਾਈਮਸਵੁੱਡ ਡਿਵੈੱਲਪਰਜ਼ ਪ੍ਰਾਈ: ਲਿਮ: ਦੇ ਲੈਣਦਾਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸੰਬੰਧਤ ਵੇਰਵੇ

1	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦਾ ਨਾਂਅ	ਲਾਈਮਸਵੁੱਡ ਡਿਵੈੱਲਪਰਜ਼ ਪ੍ਰਾਈ: ਲਿਮ:
2	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੀ ਇਨਕਾਰਪੋਰੇਸ਼ਨ ਮਿਤੀ	06/01/2015
3	ਅਥਾਰਟੀ ਜਿਸ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਇਨਕਾਰਪੋਰੇਟਿਡ/ਰਜਿਸਟਰਡ ਹੈ	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼ (ਆਰ ਓ ਸੀ), ਚੰਡੀਗੜ੍ਹ
4	ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ/ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦਾ ਸੀਮਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	U70109CH2015PTC035356
5	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਕੋਈ ਹੈ) ਦਾ ਪਤਾ	ਐੱਸ ਸੀ ਓ-59, ਟਾਪ ਫਲੋਰ, ਸੈਕਟਰ-32 ਸੀ, ਚੰਡੀਗੜ੍ਹ-160017
6	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੇ ਸੰਬੰਧ 'ਚ ਦਿਵਾਲੀਆ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	08-06-2023 (9.6.2023 ਨੂੰ ਹੁਕਮ ਪ੍ਰਾਪਤ)
7	ਦਿਵਾਲੀਆ ਸਮਾਧਾਨ ਅਮਲ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	04-12-2023
8	ਅੰਤ੍ਰਿਮ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵਜੋਂ ਕੰਮ ਕਰਦੇ ਦਿਵਾਲੀਆ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਂਅ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	ਭੀਮ ਸੈਨ ਗੋਇਲ IBBI/IPA-002/IP-N00726/2018-2019/12216
9	ਅੰਤ੍ਰਿਮ ਸਮਾਧਾਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ ਜੋ ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਹੈ	109-ਬੀ, ਪਾਕਟ-ਐੱਫ, ਮਯੂਰ ਵਿਹਾਰ-11, Delhi - 110091, bsgoyal1@gmail.com
10	ਅੰਤ੍ਰਿਮ ਸਮਾਧਾਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਵਰਤੋਂ ਲਈ ਈ-ਮੇਲ ਅਤੇ ਪਤਾ, ਜੇਕਰ ਲੜੀ ਨੰ: 9 'ਚ ਦਿੱਤੇ ਗਏ ਤੋਂ ਵੱਖਰਾ ਹੈ।	ਐੱਮ-21 ਗੀਅਰ ਗਰਾਊਂਡ ਫਲੋਰ, ਗ੍ਰੇਟਰ ਕੈਲਾਸ਼-11, ਨਵੀਂ ਦਿੱਲੀ-110048 cirplimeswood@gmail.com
11	ਦਾਅਵੇ ਪੇਸ਼ ਕਰਨ ਦੀ ਅੰਤਮ ਮਿਤੀ	22-06-2023
12	ਅੰਤ੍ਰਿਮ ਸਮਾਧਾਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵੱਲੋਂ ਨਿਰਧਾਰਤ ਲੈਣਦਾਰਾਂ ਦੀਆਂ ਸ਼੍ਰੇਣੀਆਂ, ਜੇਕਰ ਕੋਈ ਹਨ, ਸੈਕਸ਼ਨ 21 ਦੇ ਸਬ-ਸੈਕਸ਼ਨ (6 ਏ) ਦੀ ਕਲਾਜ (ਬੀ) ਅਧੀਨ	ਐੱਨ ਏ
13	ਇੱਕ ਸ਼੍ਰੇਣੀ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਂਅ) ਦੇ ਲੈਣਦਾਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਵਜੋਂ ਕੰਮ ਕਰਨ ਲਈ ਪਹਿਚਾਣ ਕੀਤੇ ਗਏ ਦਿਵਾਲੀਆ ਪ੍ਰੋਫੈਸ਼ਨਲਾਂ ਦੇ ਨਾਂਅ	ਐੱਨ ਏ
14	(ਏ) ਸੰਬੰਧਤ ਫਾਰਮ ਅਤੇ (ਬੀ) ਉਪਲੱਬਧ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦੇ ਵੇਰਵੇ	ਐੱਨ ਏ

ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ, ਚੰਡੀਗੜ੍ਹ ਸ਼ਾਖਾ, ਨੇ 8.6.2023 ਦੇ ਹੁਕਮ ਅਨੁਸਾਰਸੀ ਪੀ ਨੰ: (ਆਈ ਬੀ) 190/ਚੰਡੀਗੜ੍ਹ/ਚੰਡੀਗੜ੍ਹ/2021 ਮਿਤੀ 10.8.2022 ਦੇ ਅਤੇ 9.6.2023 ਭੇਜੇ ਗਏ ਲਾਈਮਸਵੁੱਡ ਡਿਵੈੱਲਪਰਜ਼ ਪ੍ਰਾਈ: ਲਿਮ: ਦਾ ਇੱਕ ਕਾਰਪੋਰੇਟ ਦਿਵਾਲੀਆ ਸਮਾਧਾਨ ਅਮਲ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤਾ ਹੈ।

ਲਾਈਮਸਵੁੱਡ ਡਿਵੈੱਲਪਰਜ਼ ਪ੍ਰਾਈ: ਲਿਮ: ਦੇ ਲੈਣਦਾਰਾਂ ਨੂੰ ਸਬੂਤ ਸਮੇਤ ਆਪਣੇ ਦਾਅਵੇ 24.8.2022 ਨੂੰ ਜਾਂ ਪਹਿਲਾਂ, ਅੰਤ੍ਰਿਮ ਸਮਾਧਾਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦੇ ਸਿਰਫ ਲੜੀ ਨੰ: 10 ਵਿਰੁੱਧ ਦਰਸਾਏ ਗਏ ਪਤੇ 'ਤੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ।

ਵਿੱਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਕੇਵਲ ਇਲੈਕਟ੍ਰਾਨਿਕ ਢੰਗ ਰਾਹੀਂ ਪੇਸ਼ ਕਰਨ। ਬਾਕੀ ਸਾਰੇ ਲੈਣਦਾਰ ਸਬੂਤ ਸਮੇਤ ਆਪਣੇ ਦਾਅਵੇ ਨਿੱਜੀ ਤੌਰ 'ਤੇ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਢੰਗ ਨਾਲ ਪੇਸ਼ ਕਰ ਸਕਦੇ ਹਨ। ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਹੇਠਾਂ ਦਰਸਾਏ ਨਿਰਧਾਰਤ ਫਾਰਮਾਂ ਰਾਹੀਂ, ਦਾਅਵਿਆਂ ਦੇ ਸਮਰਥਨ 'ਚ ਦਸਤਾਵੇਜ਼ੀ ਸਬੂਤਾਂ ਨਾਲ ਪੇਸ਼ ਕੀਤੇ ਜਾਣ।

ਫਾਰਮ ਬੀ -ਕਾਰਜਸ਼ੀਲ ਲੈਣਦਾਰ ਦੇ ਦਾਅਵਿਆਂ ਲਈ (ਕਾਰਜ ਕਰਤਾਵਾਂ ਅਤੇ ਕਰਮਚਾਰੀਆਂ ਤੋਂ ਇਲਾਵਾ)

ਫਾਰਮ ਸੀ-ਵਿੱਤੀ ਲੈਣਦਾਰਾਂ ਦੇ ਦਾਅਵਿਆਂ ਲਈ

ਫਾਰਮ ਡੀ-ਕਾਰਜਕਰਤਾ ਅਤੇ ਕਰਮਚਾਰੀ ਦੇ ਦਾਅਵਿਆਂ ਲਈ

ਫਾਰਮ ਈ-ਕਾਰਜਕਰਤਾ ਅਤੇ ਕਰਮਚਾਰੀਆਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦੇ ਦਾਅਵਿਆਂ ਲਈ

ਫਾਰਮ ਐੱਫ-ਵਿੱਤੀ ਲੈਣਦਾਰਾਂ ਅਤੇ ਕਾਰਜਸ਼ੀਲ ਲੈਣਦਾਰਾਂ ਤੋਂ ਇਲਾਵਾ ਹੋਰਨਾਂ ਲੈਣਦਾਰਾਂ ਦੇ ਦਾਅਵਿਆਂ ਲਈ ਫਾਰਮ ਦੀ ਕਾਪੀ ਹਾਸਲ ਕਰਨ ਲਈ ਤੁਸੀਂ ਉਪਰੋਕਤ ਦਰਸਾਏ ਫਾਰਮ ਭਾਰਤੀ ਦਿਵਾਲੀਆ ਅਤੇ ਦਿਵਲੀਆਪਨ ਬੋਰਡ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲੀਆ ਸਮਾਧਾਨ ਅਮਲ) ਨਿਯਮ, 2016 ਅਧੀਨ ਨਿਰਧਾਰਤ ਵੈੱਬਸਾਈਟ www.ibbi.gov.in ਤੋਂ ਡਾਊਨਲੋਡ ਕਰ ਸਕਦੇ ਹੋ।

ਫਰਜ਼ੀ ਜਾਂ ਗੁੰਮਰਾਹਕੁੰਨ ਦਾਅਵਾ ਪੇਸ਼ ਕਰਨਾ ਦੰਡਯੋਗ ਹੋਵੇਗਾ। ਸਾਰੇ ਦਾਅਵਾਕਾਰਾਂ ਨੂੰ ਆਪਣੇ ਪੈਨ, ਈਮੇਲ ਪਤੇ ਅਤੇ ਫੋਨ ਨੰਬਰ ਦਾਅਵਾ ਫਾਰਮਾਂ 'ਚ ਜ਼ਰੂਰੀ ਦਰਸਾਉਣ ਦੀ ਹਦਾਇਤ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

(ਭੀਮ ਸੈਨ ਗੋਇਲ)
ਅੰਤ੍ਰਿਮ ਸਮਾਧਾਨ ਪ੍ਰੋਫੈਸ਼ਨਲ
Regn.No. IBBI/IPA002/IPN000726/2018-19/12216

ਮਿਤੀ : 10.6.2023
ਸਥਾਨ : ਨਵੀਂ ਦਿੱਲੀ

ਕਲਾਸੀਫਾਈਡ ਇਸ਼ਤਿਹਾਰ

Public Notice

I, Manjeet Kaur Layal W/o Dr. Manjit Singh Layal R/o Dhilwan Road, Dashmesh Nagar, Rama Mandi, Jalandhar, declare I am running the LIC Premium Point at my residence since long time. Sajan S/o Sh. Avtar Singh R/o Kaki Pind, Rama Mandi, Jalandhar was the employee in my office for the last ten years to collect the money and also to issue the receipts to the policy holders after receiving the money. Now he left his job from my office since April, 2023. If any person will deal with him, shall be dealing at own risk and responsibility. I shall not be held responsible for the same. Concerned note. (7872)

I, Rajni Aggarwal W/o Suneet Aggarwal owner of property situated at H.No. 75, Ramneek Avenue Noorpur Jalandhar we have lost my old Original property documents having sale deed no. 4056 Dt. 12.9.12 favoring Bimla Devi and sale deed No. 1512 Dt. 11.6.14 favoring Sahibzada Ajit Singh Educational Trust and GPA No. 274 Dt. 28.5.2013 favoring Rupinder Singh & Simarjeet Singh and GPA No. 2120 Dt. 27.12.2017 favoring Rozy Sachdeva & Ravinder Singh and SPA No. 2018-19/187/4/981 Dt. 26.2.2019 favoring Mukesh Sehdev. If any person found or objection please contact Mr. Vikas Sood (Advocate), Mobile 9814094356 and LIC HFL office Jalandhar Ph. 0181-5002940-47 with in 15 days.

ਪਬਲਿਕ ਨੋਟਿਸ

ਮੈਂ, ਮੋਹਣ ਲਾਲ ਪੁੱਤਰ ਕਰਤਾਰਾ ਰਾਮ ਵਾਸੀ ਨਾਰੰਗਪੁਰ ਹੰਸੀ, ਤਹਿਸੀਲ ਸ਼ਾਹਕੋਟ, ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ ਬਿਆਨ ਕਰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਕੁਝ ਸਮਾਂ ਪਹਿਲਾਂ ਆਪਣੇ ਛੋਟੇ ਲੜਕੇ ਰਣਜੀਤ ਸਿੰਘ ਦੇ ਨਾਂਅ ਤੇ ਮਕਾਨ ਦੀ ਇੱਕ ਵਸੀਅਤ ਕੀਤੀ ਸੀ। ਮੇਰਾ ਲੜਕਾ ਹੁਣ ਮੇਰੀ ਸੇਵਾ ਸੰਭਾਲ ਨਹੀਂ ਕਰਦਾ ਹੈ। ਇਸ ਲਈ ਮੇਰੇ ਵਲੋਂ ਅੱਜ ਤੋਂ ਪਹਿਲਾਂ ਜੋ ਵੀ ਵਸੀਅਤ ਕੀਤੀ ਸੀ, ਮੈਂ ਉਸ ਨੂੰ ਕੈਂਸਲ ਕਰਦਾ ਹਾਂ। ਸੰਬੰਧਿਤ ਨੋਟ ਕਰਨ।

ਆਮ ਸੂਚਨਾ

ਹਰ ਆਮ ਖਾਸ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਨੀ ਮਿੱਤਲ ਪਤਨੀ ਉਮੇਸ਼ ਕੁਮਾਰ ਤਾਜੋ ਰੋਡ ਤਪਾ ਨੇ ਜ਼ਮੀਨੀ ਮੋਟਰ 15 ਐੱਚ ਪੀ ਦਾ ਕੁਨੈਕਸ਼ਨ ਵਨੀਤਾ ਰਾਣੀ ਪਤਨੀ ਲੈਲਿਨ ਗਰਗ ਤੋਂ ਆਪਣੇ ਨਾਂਅ ਕਰਵਾਉਣ ਦੀ ਦਰਖਾਸਤ ਦਿੱਤੀ ਹੈ। ਜੇਕਰ ਕਿਸੇ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਹੋਵੇ ਤਾਂ 15 ਦਿਨਾਂ ਵਿੱਚ ਐੱਸ ਡੀ ਓ ਪਾਵਰਕਾਮ ਤਪਾ (ਬਰਨਾਲਾ) ਕੋਲ ਪੇਸ਼ ਕਰੇ। (ਅਰੁਨ)

ਬੇਦਖਲੀ ਨੋਟਿਸ

ਅਸੀਂ, ਮਹਿੰਗਾ ਸਿੰਘ ਪੁੱਤਰ ਪਿਆਰਾ ਸਿੰਘ ਵਾ ਸੁਰਜੀਤ ਕੌਰ ਪਤਨੀ ਸ: ਮਹਿੰਗਾ ਸਿੰਘ ਵਾਸੀਆਨ ਪਿੰਡ ਤੇ ਡਾਕ: ਕਾਲਾ ਬੱਕਰਾ, ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ ਸੂਚਿਤ ਕਰਦੇ ਹਾਂ ਕਿ ਸਾਡੀ ਲੜਕੀ ਬਲਵੀਰ ਕੌਰ ਸ਼ਾਦੀਸ਼ੁਦਾ ਸਾਡੇ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੈ। ਇਸ ਲਈ ਅਸੀਂ ਇਸ ਨੂੰ ਆਪਣੀ ਚੱਲ-ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰਦੇ ਹਾਂ। ਇਸ ਨਾਲ ਕਿਸੇ ਵੀ ਕਿਸਮ ਦਾ ਲੈਣ-ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗਾ, ਕਿਉਂਕਿ ਸਾਡਾ ਇਸ ਨਾਲ ਕੋਈ ਸੰਬੰਧ-ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ ਹੈ। ਸੰਬੰਧਤ ਨੋਟ ਕਰਨ। (ਕ੍ਰਿਸ਼ਨਾ)

ਮੈਂ, ਗੀਤੂ ਪਤਨੀ ਕੁਲਵਿੰਦਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬੱਬਰੀ ਜੀਵਨਵਾਲ, ਤਹਿਸੀਲ/ਜ਼ਿਲ੍ਹਾ ਗੁਰਦਾਸਪੁਰ। ਮੇਰਾ ਲੜਕਾ ਹਰਮਨਦੀਪ ਸਿੰਘ ਮੇਰੇ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੋਣ ਕਰਕੇ ਮੈਂ ਇਸ ਨੂੰ ਆਪਣੀ ਚੱਲ-ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰਦੀ ਹਾਂ। ਜੋ ਇਸ ਨਾਲ ਲੈਣ-ਦੇਣ ਕਰੇਗਾ, ਖੁਦ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗਾ। (ਡੋਗਰਾ)

ਮੈਂ, ਪ੍ਰਸ਼ੋਤਮ ਲਾਲ ਪੁੱਤਰ ਦਾਸ ਮੱਲ ਵਾਸੀ ਮਕਾਨ ਨੰ. 218, ਮੁਹੱਲਾ ਬਾਬੂ ਪਰਮਾ ਨੰਦ ਨਗਰ ਗੁਰਦਾਸਪੁਰ, ਤਹਿਸੀਲ/ਜ਼ਿਲ੍ਹਾ ਗੁਰਦਾਸਪੁਰ। ਮੇਰਾ ਲੜਕਾ ਸੁਨੀਲ ਕੁਮਾਰ ਮੇਰੇ ਅਤੇ ਮੇਰੇ ਪਰਵਾਰ ਦੇ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੋਣ ਕਰਕੇ ਮੈਂ ਇਸ ਨੂੰ ਆਪਣੀ ਚੱਲ-ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰਦਾ ਹਾਂ। ਜੋ ਇਸ ਨਾਲ ਲੈਣ-ਦੇਣ ਕਰੇਗਾ, ਖੁਦ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗਾ। (ਡੋਗਰਾ)

ਅਸੀਂ, ਹਰਬੰਸ ਲਾਲ ਪੁੱਤਰ ਜਵਾਲਾ ਰਾਮ ਅਤੇ ਛਿੰਦੋ ਪਤਨੀ ਹਰਬੰਸ ਲਾਲ ਵਾਸੀਆਨ ਪਿੰਡ ਤੇ ਡਾਕਖਾਨਾ ਅਲਾਵਲਪੁਰ, ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ ਸੂਚਿਤ ਕਰਦੇ ਹਾਂ ਕਿ ਸਾਡਾ ਲੜਕਾ ਮੰਗਤ ਰਾਮ ਸਾਡੇ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੈ। ਇਸ ਲਈ ਅਸੀਂ ਉਸ ਨੂੰ ਆਪਣੀ ਚੱਲ-ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰਦੇ ਹਾਂ। ਉਸ ਨਾਲ ਲੈਣ-ਦੇਣ ਕਰਨ ਵਾਲਾ ਆਪਣੇ ਨਫੇ-ਨੁਕਸਾਨ ਦਾ ਖੁਦ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗਾ। ਸਾਡੀ ਜਾਂ ਸਾਡੇ ਪਰਵਾਰ ਦੀ ਕੋਈ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਹੋਵੇਗੀ। ਸੰਬੰਧਤ ਨੋਟ ਕਰਨ।

ਬੇਦਖਲੀ ਨੋਟਿਸ

ਮੈਂ ਬਿਮਲਾ ਰਾਣੀ ਪਤਨੀ ਰਘਵੀਰ ਸਿੰਘ ਵਾਸੀ ਪੱਟੀ ਉਧੋਪੁਰ ਬਿਆਸ ਪਿੰਡ ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ ਬਿਆਨ ਕਰਦੀ ਹਾਂ ਕਿ ਮੇਰਾ ਲੜਕਾ ਸੁਖਵੀਰ ਕੁਮਾਰ ਮਾੜੀ ਸੰਗਤ ਵਿਚ ਪੈ ਚੁੱਕਾ ਹੈ ਅਤੇ ਮੇਰੇ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੈ ਮੇਰੇ ਲੜਕੇ ਸੁਖਵੀਰ ਕੁਮਾਰ ਦਾ ਅਗਰ ਕਿਸੇ ਨਾਲ ਲੜਾਈ ਝਗੜਾ ਜਾ ਕਿਸੇ ਵੀ ਤਰਾਂ ਦਾ ਕੋਈ ਵੀ ਲੈਣ ਦੇਣ ਹੁੰਦਾ ਹੈ ਤਾ ਉਸਦਾ ਜਿੰਮੇਵਾਰ ਸੁਖਵੀਰ ਕੁਮਾਰ ਖੁਦ ਹੋਵੇਗਾ ਮੈਂ ਆਪਣੇ ਲੜਕੇ ਨੂੰ ਆਪਣੀ ਚੱਲ ਅਚੱਲ ਸੰਪੱਤੀ ਤੋਂ ਬੇਦਖਲ ਕਰ ਰਹੀ ਹਾਂ । ਸੰਬੰਧਤ ਨੋਟ ਕਰਨ । (ਬੰਗੜ)

ਮੈਂ ਬਲਕਾਰ ਸਿੰਘ ਪੁੱਤਰ ਗੁਰਦਿੱਤ ਸਿੰਘ ਵਾਸੀ ਹੱਡੀਵਾਲਾ ਤਹਿਸੀਲ ਗੁਰੂਹਰਸਹਾਏ ਜ਼ਿਲ੍ਹਾ ਫਿਰੋਜ਼ਪੁਰ ਬਿਆਨ ਕਰਦਾ ਹਾਂ ਕਿ ਮੇਰਾ ਲੜਕਾ ਰਜਿੰਦਰ ਸਿੰਘ ਮੇਰੇ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੋਣ ਕਾਰਨ ਮੈਂ ਉਸਨੂੰ ਆਪਣੀ ਚੱਲ-ਅਚੱਲ ਜੈਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰਦਾ ਹਾਂ। ਅੱਜ ਤੋਂ ਬਾਅਦ ਉਸ ਨਾਲ ਮੇਰਾ ਕੋਈ ਤਲਕ ਵਾਸਤਾ ਨਹੀਂ ਹੋਵੇਗਾ ਤੇ ਉਸ ਨਾਲ ਲੈਣ ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜ਼ੁੰਮੇਵਾਰ ਹੋਵੇਗਾ। ਮੇਰੀ ਮੌਤ ਤੋਂ ਬਾਅਦ ਮੇਰੀ ਜਮੀਨ ਜਾਇਦਾਦ ਚੱਲ-ਅਚੱਲ ਦੇ ਮਾਲਕ ਮੇਰਾ ਲੜਕਾ ਮੇਹਰ ਸਿੰਘ ਤੇ ਲੜਕੀ ਪ੍ਰਵੀਨ ਕੌਰ ਹੋਣਗੇ।

ਨਾਂਅ ਦੀ ਬਦਲੀ

ਮੈਂ, ਦਲਬੀਰ ਸਿੰਘ ਪੁੱਤਰ ਭਗਵਾਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਤੇ ਡਾਕਖਾਨਾ ਉਦੋਨੰਗਲ, ਤਹਿਸੀਲ ਬਾਬਾ ਬਕਾਲਾ, ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ ਨੇ ਆਪਣਾ ਨਾਂਅ ਦਲਬੀਰ ਸਿੰਘ ਤੋਂ ਬਦਲ ਕੇ ਦਲਜੀਤ ਸਿੰਘ ਰੱਖ ਲਿਆ ਹੈ। ਸੰਬੰਧਤ ਨੋਟ ਕਰਨ।

ਮੈਂ, ਰੁਪਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਦਲਜੀਤ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਤੇ ਡਾਕਖਾਨਾ ਉਦੋਨੰਗਲ, ਤਹਿਸੀਲ ਬਾਬਾ ਬਕਾਲਾ, ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ ਨੇ ਆਪਣਾ ਨਾਂਅ ਰੁਪਿੰਦਰ ਸਿੰਘ ਤੋਂ ਬਦਲ ਕੇ ਪਰਮਿੰਦਰ ਸਿੰਘ ਰੱਖ ਲਿਆ ਹੈ। ਸੰਬੰਧਤ ਨੋਟ ਕਰਨ।

Change of Name

I VANITA D/o Mohal Lal, R/o Dhanowali, Distt. Jalandhar-144010 declare that i have change my name from VANITA TO VANITA JNAGAL All Concerned Please Note.

I Poonam Sahni W/o Rajeev Sahni R/o H.N. 75, New Ashok Nagar, Jalandhar Declare that Poonam Sahni and Poonam Sethi is one and the same person. Please all note.

I Sarabjit Singh S/O Prem Singh R/O House No 157 Partap Nagar Amritsar Have Declared that Sarbjit Singh Sehdev And Sarabjit Singh Sehdev Both Are Names Of Mine. Both Are One And The Same Person. (Sourabh)

I Sarabjit Singh S/O Prem Singh R/O House No 157 Partap Nagar Amritsar Have Changed My Minor Daughter's Name From Navjot Kaur To Navjot Kaur Sehdev. (Sourabh)

I, Jyoti W/o Rajesh Jai Singh R/o H.No.E-60, Ranjit Avenue Amritsar have changed my name from Jyoti to Jyoti Jai Singh. (Narang)

I, Sanjiv Kumar Manan S/o Prem kumar Manan R/o H.No.115-A, Professor Colony Tilak Nagar Amritsar have changed my name from Sanjiv Kumar Manan to Sanjeev Kumar Manan. (Narang)

I NEHA VYAS W/O MANISH MEHRA R/O 31-C GURU AMARDAS AVENUE AIRPORT ROAD AMRITSAR HAVE CHANGED MY NAME TO NEHA MEHRA. (Narang)

I,Savtanter Sharma S/O Badri Nath R/O 1765/1,Gali Arayian Wali, Mahan Singh Gate, Amritsar, Punjab have changed my name from Savtanter Sharma to Sawtanter Kumar Sharma. Concerned note.

I, Sanjiv Kumar Sharma S/o Late Girdhari Lal R/o H. No. 11-R Model Town, Tehsil & Distt. Hoshiarpur Punjab declare that I Sanjiv Kumar Sharma and Sanjiv Kumar is one and same person. Concerned note.

I hitherto known as: Ritu Bala W/o: Gurpreet Singh, R/o: H.NO: WB-157, Sheikhan Bazar, Ali Mohalla, Jalandhar-144001 (Punjab), have changed my name and shall hereafter be known as: Avneet Kaur.

I hitherto known as Kajal D/o Anil Kumar, R/o H.no: EN-261, Rasta Mohalla, Jalandhar-144001 (Punjab), have changed my name and shall hereafter be known as Kajal Verma.

ਇਸ਼ਤਿਹਾਰਾਂ ਸੰਬੰਧੀ ਜ਼ਰੂਰੀ ਬੇਨਤੀ

'ਨਵਾਂ ਜ਼ਮਾਨਾ' ਅਖਬਾਰ ਵਿੱਚ ਛਪੇ ਇਸ਼ਤਿਹਾਰਾਂ (ਡਿਸਪਲੇ/ ਕਲਾਸੀਫਾਈਡ) ਦੇ ਤੱਥਾਂ ਤੇ ਦਾਅਵਿਆਂ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਲੈਂਦਾ। ਸਾਡਾ ਅਖਬਾਰ ਇਹਨਾਂ ਨੂੰ ਤਸਦੀਕ ਨਹੀਂ ਕਰਦਾ। ਪਾਠਕਾਂ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਇਹਨਾਂ ਇਸ਼ਤਿਹਾਰਾਂ 'ਤੇ ਕਾਰਵਾਈ ਤੇ ਭਰੋਸੇ ਤੋਂ ਪਹਿਲਾਂ ਤੱਥਾਂ ਦੀ ਪੁਸ਼ਟੀ ਕਰ ਲੈਣ।

ਪੰਜਾਬ ਗੌਰਮਿੰਟ ਪੈਨਸ਼ਨਰਜ਼ ਐਸੋਸੀਏਸ਼ਨ ਦੀ ਮਾਸਿਕ ਮੀਟਿੰਗ

ਫਿਰੋਜ਼ਪੁਰ (ਅਸ਼ੋਕ ਸ਼ਰਮਾ) : ਪੰਜਾਬ ਗੌਰਮਿੰਟ ਪੈਨਸ਼ਨਰਜ਼ ਐਸੋਸੀਏਸ਼ਨ ਫਿਰੋਜ਼ਪੁਰ ਦੀ ਮਾਸਿਕ ਮੀਟਿੰਗ ਅਜਮੇਰ ਸਿੰਘ ਪੈਟਰਨ ਦੀ ਪ੍ਰਧਾਨਗੀ ਵਿੱਚ ਹੋਈ। ਇਸ ਮੌਕੇ ਅਜੀਤ ਸਿੰਘ ਸੋਢੀ ਜਨਰਲ ਸਕੱਤਰ ਤੇ ਸੁਰਿੰਦਰ ਕੁਮਾਰ ਜੋਸਨ ਵਿੱਤ ਸਕੱਤਰ ਨੇ ਦੱਸਿਆ ਕਿ ਸੂਬੇ ਦੀ ਜਥੇਬੰਦੀ ਵੱਲੋਂ ਅਜਮੇਰ ਸਿੰਘ ਪੈਟਰਨ ਨੂੰ ਸਭ ਤੋਂ ਮੋਢੀ ਤੇ ਪੁਰਾਣੇ ਸੰਘਰਸ਼ੀ ਆਗੂ ਦੇ ਸਤਿਕਾਰ ਵੱਲੋਂ "ਜੀਵਨ ਚਿੰਨ੍ਹ ਫੋਟੋ ਤੇ ਸ਼ਾਲ" ਦੇ ਕੇ ਫਿਰੋਜ਼ਪੁਰ ਵਿਖੇ ਸਨਮਾਨਤ ਕੀਤਾ ਗਿਆ। ਇਸ ਮੌਕੇ ਆਗੂਆਂ ਅਜਮੇਰ ਸਿੰਘ ਪੈਟਰਨ, ਸੀਕਐੱਲ ਗਾਬਾ ਅਡਵਾਈਜ਼ਰ, ਸੁਬੇਗ ਸਿੰਘ ਸੂਬਾ ਸੀਨੀਅਰ ਵਾਇਸ ਪ੍ਰਧਾਨ, ਸ਼ਿਵਚਰਨਜੀਤ ਪੁਰੀ ਪ੍ਰਧਾਨ ਸਿੰਚਾਈ ਵਿਭਾਗ ਨੇ ਪੰਜਾਬ ਸਰਕਾਰ ਦੀ ਪੈਨਸ਼ਨਰਾਂ ਪ੍ਰਤੀ ਬੇਰੁਖੀ ਵਿਰੁੱਧ ਜ਼ੋਰਦਾਰ ਨਿਖੇਧੀ ਕਰਦੇ ਹੋਏ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਪੇ ਕਮਿਸ਼ਨ ਤੇ ਹੋਰ ਕਾਨੂੰਨ ਕੇਂਦਰ ਦੀ ਤਰਜ਼ 'ਤੇ ਪੈਨਸ਼ਨਰਾਂ ਤੇ ਮੁਲਾਜ਼ਮਾਂ 'ਤੇ ਲਾਗੂ ਕਰ ਰਹੀ ਹੈ, ਪਰ ਕੇਂਦਰ ਦੀ ਤਰ੍ਹਾਂ ਡੀ ਏ ਦੇਣ ਵੇਲੇ 34 ਪ੍ਰਤੀਸ਼ਤ ਤੋਂ 42 ਪ੍ਰਤੀਸ਼ਤ ਨਾਂ ਦੇ ਕੇ ਅੱਖਾਂ ਮੀਟ ਕੇ ਬੈਠੇ ਹੋਏ ਹਨ। ਇਸ ਤਰ੍ਹਾਂ ਜਾਪਦਾ ਹੈ ਕਿ ਜਿਵੇਂ ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਮੁਲਾਜ਼ਮ ਤੇ ਪੈਨਸ਼ਨਰਜ਼, ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਠੇਕੇ ਉਪਰ ਹੀ ਦਿੱਤੇ ਹੋਏ ਹਨ। ਕੰਮ ਪੰਜਾਬ ਸਰਕਾਰ ਲੈ ਰਹੀ ਹੈ ਤਨਖਾਹਾਂ ਭੱਤੇ ਕੇਂਦਰ ਦੇ ਮਿਲ ਰਹੇ ਹਨ।

ਆਗੂਆਂ ਨੇ ਨਾਅਰੇਬਾਜ਼ੀ ਕਰਦੇ ਹੋਏ ਸਰਕਾਰ ਨੂੰ ਚਿਤਾਵਨੀ ਦਿੱਤੀ ਕਿ ਸਾਂਝੇ ਫਰੰਟ ਯੂ ਟੀ ਪੰਜਾਬ ਮੁਲਾਜ਼ਮ ਪੈਨਸ਼ਨਰਜ਼ ਫਰੰਟ ਨਾਲ ਮੀਟਿੰਗ ਕਰਕੇ ਮੰਗਾਂ ਦੀ ਪੂਰਤੀ ਛੇਤੀ ਕੀਤੀ ਜਾਵੇ ਨਹੀਂ ਤਾਂ 2024 ਦੇ ਇਲੈਕਸ਼ਨ ਵਿੱਚ ਪੈਨਸ਼ਨਰਾਂ, ਮੁਲਾਜ਼ਮਾਂ ਤੋਂ ਉਮੀਦ ਨਾ ਰੱਖੀ ਜਾਵੇ।

ਯੂਥ ਦਾ ਪ੍ਰਧਾਨ ਆਮ ਵਰਕਰ ਬਣਾ ਕੇ ਵਧੀਆ ਪਿਰਤ ਪਾਈ : ਹਨੀ ਫੱਤਣਵਾਲਾ

ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ (ਸ਼ਮਿੰਦਰਪਾਲ/ਪੂਜਾ)-ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਪ੍ਰਧਾਨ ਸੁਖਬੀਰ ਸਿੰਘ ਬਾਦਲ ਨੇ ਸਰਬਜੀਤ ਸਿੰਘ ਝਿੰਜਰ ਜ਼ਿਲ੍ਹਾ ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ ਆਮ ਵਰਕਰ ਨੂੰ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਯੂਥ ਵਿੰਗ ਪੰਜਾਬ ਦਾ ਪ੍ਰਧਾਨ ਨਿਯੁਕਤ ਕਰਕੇ ਵਧੀਆ ਪਿਰਤ ਪਾਈ ਹੈ।

ਸਰਬਜੀਤ ਸਿੰਘ ਝਿੰਜਰ ਦੀ ਨਿਯੁਕਤੀ 'ਤੇ ਵਧਾਈ ਦਿੰਦਿਆਂ ਤੇ ਸਵਾਗਤ ਕਰਦਿਆਂ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੇ ਸਾਬਕਾ ਜਨਰਲ ਸਕੱਤਰ ਜਗਜੀਤ ਸਿੰਘ ਬਰਾੜ ਹਨੀ ਫੱਤਣਵਾਲਾ ਨੇ ਜਿੱਥੇ ਪਾਰਟੀ ਪ੍ਰਧਾਨ ਸੁਖਬੀਰ ਸਿੰਘ ਬਾਦਲ ਦਾ ਧੰਨਵਾਦ ਕੀਤਾ, ਉੱਥੇ ਸਾਰੇ ਯੂਥ ਆਗੂ ਤੇ ਸਮੁੱਚੀ ਲੀਡਰਸ਼ਿਪ ਨੂੰ ਵਧਾਈ ਦਿੱਤੀ ਹੈ।

ਹਨੀ ਫੱਤਣਵਾਲਾ ਨੇ ਕਿਹਾ ਕਿ ਪਾਰਟੀ ਪ੍ਰਧਾਨ ਸੁਖਬੀਰ ਸਿੰਘ ਬਾਦਲ ਨੇ ਇਕ ਸਧਾਰਨ ਕਿਸਾਨ ਪਰਿਵਾਰ ਨਾਲ ਸਬੰਧ ਰੱਖਦੇ ਨੌਜਵਾਨ ਤੇ ਆਮ ਵਰਕਰ ਨੂੰ ਯੂਥ ਅਕਾਲੀ ਦਲ ਦਾ ਪ੍ਰਧਾਨ ਨਿਯੁਕਤ ਕਰਕੇ ਇੱਕ ਬਹੁਤ ਵਧੀਆ ਉਪਰਾਲਾ ਕੀਤਾ ਹੈ।

ਹਨੀ ਫੱਤਣਵਾਲਾ ਨੇ ਕਿਹਾ ਕਿ ਨੌਜਵਾਨ ਆਗੂ ਦੇ ਪ੍ਰਧਾਨ ਬਣਨ ਨਾਲ ਪਾਰਟੀ ਹੋਰ ਮਜ਼ਬੂਤ ਹੋਵੇਗੀ ਤੇ ਹੋਰ ਵੀ ਨੌਜਵਾਨਾਂ ਵਿੱਚ ਪਾਰਟੀ ਪ੍ਰਤੀ ਉਤਸ਼ਾਹ ਪੈਦਾ ਹੋਵੇਗਾ।

ਇਸ ਮੌਕੇ ਦਿਲਬਾਗ ਸਿੰਘ ਗਿੱਲ, ਇਕਬਾਲ ਸਿੰਘ, ਹਰਮਨ ਸੰਧੂ, ਰੋਬੀ ਬਰਾੜ, ਸ਼ਮਿੰਦਰ ਸਿੰਘ ਸੰਧੂ, ਮੁਕੇਸ਼ ਬਰੀਵਾਲਾ, ਪ੍ਰੀਤਪਾਲ ਸਿੰਘ ਉਦੇਕਰਨ ਆਦਿ ਹਾਜ਼ਰ ਸਨ।

ਸਿਲਾਈ ਕਢਾਈ ਦਾ ਕੋਰਸ ਪੂਰਾ ਕਰਨ ਵਾਲੀਆਂ ਲੜਕੀਆਂ ਨੂੰ ਸਰਟੀਫਿਕੇਟ ਵੰਡੇ

ਫਿਰੋਜ਼ਪੁਰ (ਅਸ਼ੋਕ ਸ਼ਰਮਾ) : ਬਲਾਕ ਮਮਦੋਟ ਅਧੀਨ ਸਰਹੱਦੀ ਪਿੰਡ ਲੱਖਾ ਸਿੰਘ ਵਾਲਾ ਹਿਠਾੜ ਵਿਖੇ ਨਾਰੀ ਸਨਮਾਨ ਸੇਵਾ ਸੰਸਥਾ ਵੈੱਲਫੇਅਰ ਸੋਸਾਇਟੀ ਵੱਲੋਂ ਪਿੰਡ ਦੀ ਧਰਮਸ਼ਾਲਾ ਵਿਖੇ ਲੜਕੀਆਂ ਤੇ ਔਰਤਾਂ ਨੂੰ ਆਤਮ ਨਿਰਭਰ ਕਰਨ ਦੇ ਮੰਤਵ ਨਾਲ ਚੱਲ ਰਹੇ ਸਿਲਾਈ ਸੈਂਟਰ ਵਿੱਚ 3 ਮਹੀਨਿਆਂ ਦਾ ਕੋਰਸ ਪੂਰਾ ਹੋਣ ਉਪਰੰਤ ਇਕ ਸਮਾਗਮ ਕੀਤਾ ਗਿਆ, ਜਿਸ ਵਿੱਚ ਮੁੱਖ ਮਹਿਮਾਨ ਵਜੋਂ ਸਰਪੰਚ ਮੰਗਲ ਸਿੰਘ, ਨੰਬਰਦਾਰ ਤਿਲਕਰਾਜ ਸਿੰਘ ਵਿਸ਼ੇਸ਼ ਤੌਰ 'ਤੇ ਹਾਜ਼ਰ ਹੋਏ।ਇਸ ਮੌਕੇ ਨਾਰੀ ਸਨਮਾਨ ਸੇਵਾ ਸੰਸਥਾ ਵੈੱਲਫੇਅਰ ਸੋਸਾਇਟੀ ਦੇ ਪ੍ਰਧਾਨ ਪਤਰਸ ਭੱਟੀ ਨੇ ਸਿਖਲਾਈ ਪ੍ਰਾਪਤ ਲੜਕੀਆਂ ਨੂੰ ਸੰਬੋਧਨ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਸਿਲਾਈ ਕਢਾਈ ਦਾ ਕੋਰਸ ਪੂਰਾ ਕਰਨ ਵਾਲੀਆਂ ਲੜਕੀਆਂ ਆਪਣੇ ਪੈਰਾਂ 'ਤੇ ਖੜਾ ਹੋ ਸਕਣਗੀਆਂ ਤੇ ਆਪਣਾ ਰੁਜ਼ਗਾਰ ਸ਼ੁਰੂ ਕਰ ਸਕਣਗੀਆਂ।ਇਸ ਸਮਾਪਤੀ ਸਮਾਗਮ ਦੌਰਾਨ ਲੜਕੀਆਂ ਦੇ ਖੇਡ ਮੁਕਾਬਲੇ ਕਰਵਾਏ ਗਏ ਤੇ ਜੇਤੂ ਲੜਕੀਆਂ ਦੇ ਹੌਸਲਾ ਅਫ਼ਜ਼ਾਈ ਲਈ ਖਾਣ ਪੀਣ ਵਾਲੀਆਂ ਵਸਤੂਆਂ ਭੇਟ ਕੀਤੀਆਂ ਗਈਆਂ।ਅੰਤ ਵਿੱਚ ਸਿਖਲਾਈ ਪ੍ਰਾਪਤ ਲੜਕੀਆਂ ਨੂੰ ਸਰਟੀਫਿਕੇਟ ਵੰਡੇ ਗਏ ਤੇ ਇਸ ਸਮਾਪਤੀ ਸਮਾਰੋਹ ਵਿੱਚ ਪਹੁੰਚਣ ਵਾਲੇ ਮੁੱਖ ਮਹਿਮਾਨਾਂ ਤੇ ਨਾਰੀ ਸਨਮਾਨ ਸੇਵਾ ਸੰਸਥਾ ਵੈੱਲਫੇਅਰ ਸੁਸਾਇਟੀ ਦੇ ਅਹੁਦੇਦਾਰਾਂ, ਸਿਲਾਈ ਕਢਾਈ ਟੀਚਰ ਆਦਿ ਨੂੰ ਸਨਮਾਨ ਚਿੰਨ੍ਹ ਭੇਟ ਕਰਕੇ ਸਨਮਾਨਤ ਕੀਤਾ ਗਿਆ।ਇਸ ਮੌਕੇ ਵਾਈਸ ਪ੍ਰਧਾਨ ਵਿਸ਼ਾਲ, ਸੁਮਨ ਫੀਲਡ ਅਫਸਰ, ਗੁਰਮੇਜ ਸਿੰਘ ਫੀਲਡ ਅਫਸਰ, ਸਿਲਾਈ ਕਢਾਈ ਟੀਚਰ ਮੈਡਮ ਮਨਜੀਤ ਕੌਰ, ਪੰਚ ਹੁਸ਼ਿਆਰਪੁਰ ਸਿੰਘ, ਪੰਚ ਪਰਮਜੀਤ ਕੌਰ, ਪੰਚ ਸਵਰਨਾ ਰਾਣੀ, ਬੂਟਾ ਸਿੰਘ ਕਲੱਬ ਪ੍ਰਧਾਨ, ਬਖਸ਼ੀਸ਼ ਸਿੰਘ, ਹਰਬੰਸ ਕੌਰ ਆਦਿ ਹਾਜ਼ਰ ਸਨ।

ਸਵਾਮੀ ਦਯਾਨੰਦ ਸਰਸਵਤੀ ਦੇ ਜਨਮ ਦਿਵਸ ਮੌਕੇ ਭਜਨ ਸੰਧਿਆ

ਮਲੋਟ ਦੇ ਡੀ.ਏ.ਵੀ. ਸਕੂਲ ਵਿਖੇ ਦੀਪ ਜਗਾ ਕੇ ਪ੍ਰੋਗਰਾਮ ਦੀ ਸ਼ੁਰੂਆਤ ਕਰਦੇ ਮੁੱਖ ਮਹਿਮਾਨ ਤੇ ਹਾਜ਼ਰੀਨ।

ਮਲੋਟ (ਗੁਰਮੀਤ ਸਿੰਘ ਮੱਕੜ)-ਸਥਾਨਕ ਡੀ.ਏ.ਵੀ. ਪਬਲਿਕ ਸਕੂਲ ਵਿਖੇ ਮਹਾਂਰਿਸ਼ੀ ਸਵਾਮੀ ਦਯਾਨੰਦ ਸਰਸਵਤੀ ਦੇ 200ਵੇਂ ਜਨਮ ਦਿਵਸ ਮੌਕੇ ਸਕੂਲ ਪ੍ਰਿੰਸੀਪਲ ਸ਼੍ਰੀਮਤੀ ਸੰਧਿਆ ਬਠਲਾ ਦੀ ਅਗਵਾਈ ਹੇਠ ਭਜਨ ਸੰਧਿਆ ਦਾ ਆਯੋਜਨ ਕੀਤਾ ਗਿਆ। ਪ੍ਰੋਗਰਾਮ ਦੀ ਪ੍ਰਧਾਨਗੀ ਸਕੂਲ ਦੇ ਚੇਅਰਮੈਨ ਰਵੀ ਛਾਬੜਾ ਨੇ ਕੀਤੀ। ਇਸ ਮੌਕੇ ਮੁੱਖ ਮਹਿਮਾਨ ਸ਼੍ਰੀ ਅਰਵਿੰਦ ਘਈ ਤੇ ਸ਼੍ਰੀਮਤੀ ਰਸ਼ਮੀ ਘਈ ਅਤੇ ਵਿਸ਼ੇਸ਼ ਮਹਿਮਾਨ ਸਮਾਜ ਸੇਵੀ ਸ਼੍ਰੀਮਤੀ ਸੁਦੇਸ਼ ਗੰਧਾਰ ਸਨ। ਪ੍ਰੋਗਰਾਮ ਦੀ ਸ਼ੁਰੂਆਤ ਵੈਦਿਕ ਗਾਇਤਰੀ ਮੰਤਰ ਦੇ ਜਾਪ ਤੇ ਦੀਪ ਜਗਾ ਕੇ ਕੀਤੀ ਗਈ। ਇਸ ਮੌਕੇ ਸਕੂਲ ਦੀ ਪ੍ਰਿੰਸੀਪਲ ਸ਼੍ਰੀਮਤੀ ਸੰਧਿਆ ਬਠਲਾ ਨੇ ਸਾਰੇ ਮਹਿਮਾਨਾਂ ਨੂੰ ਜੀ ਆਇਆਂ ਆਖਦਿਆਂ ਕਿਹਾ ਕਿ ਵੇਦ ਪ੍ਰਮਾਤਮਾ ਦੇ ਸ਼ਬਦ ਹਨ। ਵੇਦਾਂ ਵਿੱਚ ਪਿਆਰ ਤੇ ਭਾਈਚਾਰਕ ਸਾਂਝ ਨਾਲ ਰਹਿਣ ਦਾ ਸੰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਇਸ ਲਈ ਸਾਨੂੰ ਸਾਰੀਆਂ ਬੁਰਾਈਆਂ ਨੂੰ ਛੱਡ ਕੇ ਚੰਗਿਆਈਆਂ ਨੂੰ ਅਪਣਾ ਕੇ ਇਕੱਠੇ ਰਹਿਣਾ ਚਾਹੀਦਾ ਹੈ। ਭਜਨ ਸੰਧਿਆ ਦੇ ਪ੍ਰੋਗਰਾਮ ਵਿੱਚ ਸਕੂਲੀ ਵਿਦਿਆਰਥੀਆਂ, ਅਧਿਆਪਕਾ ਸ਼੍ਰੀਮਤੀ ਸੁਦੇਸ਼ ਗੰਧਾਰ ਤੇ ਸ਼੍ਰੀਮਤੀ ਰਸ਼ਮੀ ਘਈ ਵੱਲੋਂ ਭਜਨ ਪੇਸ਼ ਕੀਤੇ ਗਏ। ਵਿਦਿਆਰਥੀਆਂ ਨੇ ਵੱਖ-ਵੱਖ ਭਜਨਾਂ ਰਾਹੀਂ ਸਮਾਜ ਵਿੱਚ ਫੈਲੀਆਂ ਦਾਜ ਪ੍ਰਥਾ, ਬਾਲ ਵਿਆਹ, ਛੂਤ-ਛਾਤ ਆਦਿ ਵਰਗੀਆਂ ਸਮਾਜਿਕ ਬੁਰਾਈਆਂ ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਜੀਵਨ ਜਿਉਣ ਦੇ ਨਾਲ-ਨਾਲ ਪਿਆਰ ਤੇ ਭਾਈਚਾਰਕ ਸਾਂਝ ਨਾਲ ਰਹਿਣ ਦਾ ਸੰਦੇਸ਼ ਦਿੱਤਾ। ਭਜਨ ਸੰਧਿਆ ਦੇ ਪ੍ਰੋਗਰਾਮ ਵਿੱਚ ਪ੍ਰੈੱਸ ਕਲੱਬ ਦੇ ਪ੍ਰਧਾਨ ਗੁਰਮੀਤ ਸਿੰਘ ਮੱਕੜ, ਸਹਾਰਾ ਸੇਵਾ ਦੇ ਬੁਲਾਰੇ ਰਾਕੇਸ਼ ਮੋਹਨ ਮੱਕੜ, ਗੁਪਤਾ ਇੰਡਸਟਰੀ ਦੇ ਵਿਕਾਸ ਗੁਪਤਾ, ਰੋਹਿਤ ਕਾਲੜਾ, ਡੀ.ਏ.ਵੀ. ਤੇ ਸ਼ਹਿਰ ਦੇ ਵੱਖ-ਵੱਖ ਸਕੂਲਾਂ ਦੇ ਪ੍ਰਿੰਸੀਪਲ ਤੇ ਮਲੋਟ ਸ਼ਹਿਰ ਦੀਆਂ ਵੱਖ-ਵੱਖ ਸੰਸਥਾਵਾਂ ਦੇ ਪਤਵੰਤੇ ਹਾਜ਼ਰ ਸਨ। ਸਟੇਜ ਸੰਚਾਲਨ ਰਾਮ ਚੰਦਰ ਸ਼ਾਸਤਰੀ ਤੇ ਪੂਨਮ ਨੇ ਕੀਤਾ।